(Interruptions) Please sit down. I am not allowing. Don't irritate me. Nothing is going on record.

आप बैठिये अफजल साहब। आप बैठिये (व्यवधान) एक मिनट आप बैठ जाइये (व्यवधान) Please sit down. It is not going on record. If you want to discuss anything about any Constitutional post, please bring in a motion, take permission and discuss. Irresponsible statements I am not allowing.

SHRI GURUDAS DAS GUPTA:**

SHRI S. JAIPAL REDDY:**

PROF. VIJAY KUMAR MALHOTRA:**

उपसभापति : नाम मत लीजिए (व्यवधान) न अच्छे में और न बुरे में (व्यवधान)

I am not permitting.

PROF. VIJAY KUMAR MALHOTRA:**

SHRI S. JAIPAL REDDY:**

SYED SIBTEY RAZI (Uttar Pradesh): Madam, we have nothing to do with this. It is between Mr. Laloo Prasad Yadav and the Election Commission. We have to transact our business...*(Interruptions)*..

THE DEPUTY CHAIRMAN: You don't want to hear. You want to defer everything by doing no work. We have business. *(Interruptions)*. Okay, the House is adjourned till 4 o'clock.

The House then adjourned at twenty-seven minutes past twelve of the clock.

4.00 P.M.

The House reassembled at four of the clock,

The Vice-Chairman (Shri MD. Salim) in the Chair

Re: Rescheduling of Final Phase of Elections in Bihar.

SHRI S. JAIPAL REDDY (Andhra Pradesh: Mr. Vice-Chairman, Sir, a very extraordinary and unprecedented situation has arise in Bihar. It was on 16th of January that elections in Bihar were notified. Election campaign is supposed to have been going on for ten weeks. I take mercy on the candidates of all parties who not only got broke, but must also have got exhausted. Quite apart from the pitiable plight to which the candidates of all parties have been reduced to, they must take note of the predicament in which the people of Bihar have been finding themselves. For ten weeks thousands of private trucks and buses have been requisitioned by the election machinery in Bihar, as a consequence of which the transport system in Bihar has broken down. On account of the total breakdown of the transport system, the prices of essential commodities are skyrocketting for no fault of Dr. Manmohan Singh. The prices of essential commodities are skyrocketting elsewhere for larger economic reasons, but in Bihar they are skyrocketting because of the total collapse of the system.

Mr. Vice-Chairman, Sir, it is important to note that some of us had been articulating all the apprehensons right since inception. We have been saying that a dark conspiracy has been hatched with a view to allowing the term of the Bihar Assembly expire without holding the elections, with a view to imposing President's Rule in Bihar, and that a Constitutional crisis has been created in Bihar. Can Parliament be a mute spectator to this *tamasha?* This is a tragic *tamash*. This is a comic-tragic situation. We knew that this would be happening and it has all the elements of a great tragedy and what are the elements

**Not recorded.

of a great tragedy? In a great tragedy one would know that a sad thing would happen yet nobody would be in a position to forestall it. While fully knowing about the tragic denouement of a situation, we all were helpless in preventing it. Today, when the rescheduling took place, the Election Commission relied upon the Governor's report. I am not aware of a single precedent in the history of free India when a Governor submitted a report to anybody other than the President of India. Here is a Governor who has submitted a report to the Election Commission. The business of the Governor is to submit reports to the President of India and the Governor cannot submit reports so long as there is a Chief Minister. There is no Constitutional distinction whatsoever between a caretaker Chief Minister and a regular Chief Minister. A Chief Minister is a Chief Minister so long as he is a Chief Minister and if the Ruling Party here has the political, moral courage, let it remove Mr. Laloo Yadav as Chief Minister. It does not remove Mr. Laloo Yadav as Chief Minister. As I said earlier, to put it in the famous words of Alexander pope, "They are willing to would Laloo Yadav, but are afraid to strike." That is the reason why these people in collusion with the Election Commission, have been playing a huge fraud on the Constitution of India, on the Parliament of India and the People of India. Sir, now, is anybody sure that elections will be completed even by the 31st of this month? Are we so helpless as Members of Parliament? Has the Parliament has been reduced to this helpless status? Cannot the Parliament express its opinion through a resolution? Cannot we all sink our differences and rise to the occasion calling upon the Election Commission to behave?

SHRI VAYALAR RAVI (Kerala): Only you are in trouble.

SHRI S. JAIPAL REDDY: Various sections of this House may have admired or disagreed with Mr. Seshan on various occasions. But, this is one issue on which no people with a reasonable mind-set can have two opinions. So, let us adopt a resolution, disapproving the rescheduling, and calling upon the Election Commission to complete the elections in Bihar before the 25th.

SHRI VAYALAR RAVI: Sir....

THE VICE-CHAIRMAN (SHRI MD. SALIM): Are you yielding, Mr. Jaipal Reddy?

SHRI S. JAIPAL REDDY: No, I am not. I want my good friend Mr. Vayalar Ravi to respond to what I am saying because though he has been in the Congress for so many decades, has an ounce of conscience still left in him. Mr. Vice-Chairman, Sir, I would like to draw your attention to the fact that 88 Assembly segments went to polls on the 11th of this month. After one week, the Election Commission countermanded the elections in four segments. After fifteen days, it countermanded the elections in seven more segments. How long can this review go on? Is the CEC accountable to anybody except to himself? Mr. Seshan, of course, has been conscience-proof. But, is he above the Constitution of India? That is the point. Mr. Vice-Chairman, Sir, I would not like to inflict a long lecture, but the point is, will the people of Bihar be denied the fundamental right to vote? We are all for a free and fair and peaceful polling.

SHRI V. NARAYANASAMY (Pondicherry): Are you for that? I am very happy!

SHRI S. JAIPAL REDDY: Yes. You will have your turn. Today I am speaking not in anger, I am speaking in profound anguish. We are for a peaceful voting. Our Party, you may not agree, claims to stand for the

weaker sections and the minorities in Bihar. It is our self-image. That is our own perception of ourselves. It is the weaker sections and the minorities who require maintenance of law and order as a pre-requisite for participating in voting. We as a party have a treamendous vested interest in peaceful conduct of poll in Bihar.

SHRI SURINDER KUMAR SINGLA (Punjab): Are you campaigning politically here? What the image is, we will understand in the elections. Elections in other States are completed....(*Interruptions*).

SHRI S. JAIPAL REDDY: Shri Singla is a good friend of mine. I am sure, he is competent enough to rebut my arguments. I am also sure that he has enough conscience to agree with me wherever it pricks him. My point is this: We as a party have a vested interest in the peaceful conduct of poll in Bihar. After all, elections have been held in Bihar for decades. In the first round of Assembly poll held in 1990, as many as 59 people were killed in Bihar. What happened to the first round of poll here now? South Bihar and some parts of Central Bihar, which went to polls in the first round, were to go as part of the last round. What happened? In the name of rescheduling, those became the first round. Why? Because the Election Commission had to set a huge store by the capacity of the Maoist Communist Centre to unleash mischief. But they have not been able to do much. The second round of elections took place and not much violence broke out. The day before yesterday, that is, on 21.3.95, it was reported that one person was killed. Fortunately, it turned out to be a wrong news. Not even a single person was killed. What happened before in 1977, in 1978, 1980, in 1984, in 1985, in 1989 and 1990? Earlier, —when I say, 'earlier', I mean in the pre-1991 phase — the upper castes of Bihar used to prevent the weaker sections and the minorities from participating in the polls. Today, they are able to participate in the poll. And we as a party have a vested interest in the empowerment of this class to such a degree as to enable them to participate in the voting. But the Election Commission has one agenda, the agenda of vendetta. The Election Commission is behaving in a whimsical, vindictive, arbitrary, authoritative fashion and all of us have been silent spectators. We will stand self-condemned at the bar of history. It is a moment of signal failure of our system. I am really worried about the Indian State. Parliament is an integral ingredient of the Indian State. Parliament is an integral ingredient of the Indian State. My friends, the Marxist friends, might fall back upon the slogan of Marx that the State would wither away. They never dreamt that States in India would wither away in this fashion. It is withering away. Therefore, I appeal to everybody to rise to the occasion and pass a resolution disapproving of the manner in which the Election Commission has functioned and call upon the Election Commission to see to it that the election schedule is adhered to. I know the ruling party has been a party to a series of crimes that have been committed against the Constitution in this process. Let us forget the past and rise to the occasion. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Jagdish Prasad Mathur. (*Interruptions*)..

SHRI JAGESH DESAI (Maharashtra): Can we discuss the conduct of the Election Commissioner? Who is a Constitutional authority? Can we discuss it?

THE VICE-CHAIRMAN (SHRI MD. SALIM): We are not discussing the conduct of the Election Commissioner.

SHRI JAGESH DESAI: Then what is it?

SHRI S. JAIPAL REDDY: We can. Why can't we discuss it? Why can't we?

SHRI JAGESH DESAI: You can bring a Motion if you want. But you can't discuss it. Sir, I want your ruling.

SHRIMATI SARALA MAHESHWARI (West Bengal): Why can't we discuss?

SHRI JAGESH DESAI: I want your ruling, Mr. Vice-Chairman... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Okay, Mr. Desai, please sit down. I have asked Mr. J. P. Mathur to speak.

SHRI VAYALAR RAVI: I want your ruling, Sir. You hear my point of order.

THE VICE-CHAIRMAN (SHRI MD. SALIM): There cannot be a point of order....(*Interruptions*)... I have asked Mr. J. P. Mathur to speak (*Interruptions*).

SHRI VAYALAR RAVI: You cannot rule out a point of order. You are in the Chair. (*Interruptions*). You hear my point of order.

THE VICE-CHAIRMAN (SHRI MD. SALIM): No debate is going on. You cannot have a point of order like that. When we are not discussing anything.

SHRI DIPANKAR MUKHERJEE (West Bengal): You cannot question the Chair.

THE VICE-CHAIRMAN (SHRI MD. SALIM): There is no debate going on. You cannot have a point of order.

SHRI VAYALAR RAVI: Under what rule is this debate taking place?

THE VICE-CHAIRMAN (SHRI MD. SALIM): There is no debate.

SHRI VAYALAR RAVI: Then what is it that is going on?

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please sit down. Please sit down... (*Interruptions*).

AN HON. MEMBER: Mr. Vayalar Ravi cannot question the Chair.

THE VICE-CHAIRMAN (SHRI MD. SALIM): All of you cannot speak simultaneously. Nothing will go on record.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I have identified Mr. J. P. Mathur. (*Interruptions*) Please sit down, Mr. Narayanasamy. Mr. Vayalar Ravi, please sit down.

SHRI VAYALAR RAVI: I am on a point of order. (*Interruptions*) You give your ruling. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): You cannot say like this. Please sit down. (*Interruptions*) Mr. Gopalsamy, will you please sit down?

SHRI V. GOPALASMY: He cannot dictate to the Chair. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): I will not allow all this.

SHRI VAYALAR RAVI: You must give your ruling.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You cannot comple me to give a ruling. You cannot behave like this in the House. Mr. Ravi. I will allow you if you want to say something, but you cannot browbeat the Chair. Please sit down. (*Interruptions*) I will satisfy him. Please sit down. (*Interruptions*)

SHRI JAGESH DESAI: Sir, you give your ruling on this because, if they want, they can bring a motion

against the Chief Election Commissioner. But they cannot discuss the conduct of the Chief Election Commissioner in the House. (*Interruptions*) You bring a motion, but you cannot discuss the conduct of the Chief Election Commissioner. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Desai, during the Zero Hour, the Members were agitated regarding the postponement of the election. They wanted to make certain points, but because of the pandemonium in the House, we could not allow them and we adjourned the House till 4 o'clock. When we re-assembled, I allowed Mr. Jaipal Reddy to make the point that he wanted to make during the Zero Hour. Then, Mr. J. P. Mathur was identified. You cannot raise a point of order because we are not discussing any substantive matter on any motion. There is no motion pending with us.

SHRI JAGESH DESAI: My humble submission is...

THE VICE-CHAIRMAN (SHRI MD. SALIM): You also wanted to speak. You also raised your hand.

SHRI JAGESH DESAI: No, no. I wanted to say that we cannot discuss the conduct of the Chief Election Commissioner. (*Interruptions*) They are discussing that.

THE VICE-CHAIRMAN (SHRI MD. SALIM): We are not discussing the conduct of the Election Commission. The Election Commission itself is a constitutional body. Now, Mr. J. P. Mathur. (*Interruptions*)

SHRI JAGESH DESAI: I will walk out in protest if you do not give your ruling, Sir. (*Interruptions*) He is discussing the conduct of the Chief Election Commissioner. That cannot be discussed. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): I can allow a Member to make his point if he is agitated. (*Interruptions*) If they want to make a point, I am giving an opportunity.

SHRI VAYALAR RAVI. You give your ruling.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I am not bound to give... (*Interruptions*)

SHRI JAGESH DESAI: If they have the courage, they should bring a motion. They cannot discuss the conduct of the Chief Election Commissioner. I urge upon them. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri J. P. Mathur.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : मैं अपने कांग्रेस के सहयोगियों से क्षमा चाहूंगा कि दो मिनट मुझे कुछ कह लेने दीजिए। जो कुछ जयपाल रेड्डी जी ने कहा है कि साफ-सुथरे चुनाव होने चाहिएं इसमें किसी का मतभेद नहीं हो सकता। परन्तु यह भी स्थिति साफ है कि बिहार में एक विशेष स्थिति है। जो स्थिति इलैक्शन कमीशन के माध्यम से आई है वह कोई प्रिय नहीं है, अप्रिय है इसमें कोई सन्देह नहीं है। परन्तु सवाल यह है कि क्या इस स्थिति के लिए केवल इलेक्शन कमीशन जिम्मेदार है या कोई और भी इसके लिए जिम्मेदार है? या किसी और की जिम्मेदारी है? मैं मानता हूं कि गलतियां हो सकती हैं। मैं इलेक्शन कमीशन की रक्षा करने के लिए खड़ा नहीं हुआ हूं। लेकिन यह बात साफ है कि मेरा, आपका और सब राजनीतिक पार्टियों का कोई हित-अहित हो सकता है उसमें लेकिन इलेक्शन कमीशन का स्वयं का चुनाव कराने या टालने में नहीं हो सकता है। इसलिए कोई मोटीवेट करना कि वह प्रेज्यूडिस्ड है, यह बात गलत है। मैं

जयपाल रेड्डी की बात से सहमत नहीं हूं लेकिन क्या वास्तव में बिहार में ऐसी स्थिति थी कि चुनाव हो सकते थे ? सी सदन में सरकार की ओर से और धर से कहा गया था कि लालू प्रसाद की सरकार में कितने जुल्म हुए हैं, जितनी गड़बड़ियां हुई हैं, जितनी हिंसा हुई है, इतनी आज तक कभी नहीं हुई **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : बिलकुल गलत है... **(व्यवधान)**

†شری محمد افضل عرف م۔ افضل : بالکل غلط ہے۔ "مداخلت"...

उपसभाध्यक्ष (श्री मोहम्मद सलीम) : प्लीज सिट डाऊन। **(व्यवधान)** अफजल साहब, आप उनको बोलने दीजिये **(व्यवधान)**

SHRI MOHAMMED AFZAL alias MEEM AFZAL : Mr. Vice Chairman, Sir, he is making certain remarks against Shri Lalool Prasad Yadav. It should be expunged. Shri Laloo Prasad Yadav is not a Member of this House.

श्री जगदीश प्रसाद माथुर : कहा जा सकता है कि हिंसा हुई **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीम अफजल : लालू प्रसाद यादव का नाम नहीं ले सकते हैं **(व्यवधान)**

He cannot take the name of Shri Laloo Prasad Yadav. (Interruptions)

†شری محمد افضل عرف م۔ افضل : لالو پرساد یادو کا نام نہیں لے سکتے ہیں... "مداخلت"...

†[ ]Transliteration in Arabic script.

उपसभाध्यक्ष (श्री मोहम्मद सलीम) : बैठिये **(व्यवधान)** माथुर साहब, आप वरिष्ठ नेता हैं। जो सदन में उपस्थित नहीं है, जो अपने आप को यहां डिफेंड नहीं कर सकता, आप बिहार सरकार के बारे में कहिये, नाम मत लीजिये।

श्री जगदीश प्रसाद माथुर : मैंने कहा कि बिहार का जो मुख्य मंत्री है। उसके राज्य में जितनी हत्याएं हुई हैं, जितनी गड़बड़ियां हुई हैं, उससे ज्यादा चुनाव के समय कहीं भी नहीं हुई। आसाम में हुई थी लेकिन उसमें और इसमें अंतर यह है कि वहां गड़बड़ी कराने वाला कोई और था लेकिन यहां पर सरकार का हाथ है। **(व्यवधान)** सरकार का हत्याओं में, गड़बड़ियों में हाथ है **(व्यवधान)**

SHRI MOHAMMED AFZAL lias MEEM AFZAL : Sir, this should not be allowed. If he is saying something, be should prove it. (*Interruptions*)

डा० बापू कालदाते (महाराष्ट्र) : क्या यह कुछ भी बोल सकते हैं **(व्यवधान)**

श्री मोहम्मद अफजल उर्फ मीम अफजल : आप मिसाल दीजिये **(व्यवधान)**

श्री जगदीश प्रसाद माथुर : मैं भी कहना चाहता **(व्यवधान)** जो वहां की सरकार है, लालू प्रसाद यादव मुख्य मंत्री की सरकार है, अपने आप को सम्भाले। आगे यह स्थिति नहीं आएगी। इसलिए मेरा निवेदन यह है **(व्यवधान)** प्रस्ताव की बात पता नहीं जयपाल रेडडी जी इतने सुलझे हुए नेता हैं, कैसे कह गये, यहां तो प्रस्ताव का सवाल ही नहीं उठता है। मैं यह निवेदन करना चाहता हूं कि अगर आपकी इस्पीच करने की इच्छा हैं तो दूसरे सदन में या इस सदन में कीजिये लेकिन प्रस्ताव का कोई सवाल ही नहीं है। मैं यह निवेदन करुंगा अपने मित्रों से हम भी चाहते हैं कि चुनाव शान्तिपूर्ण वातावरण में होने चाहियें लेकिन आप अपनी सरकार को वहां कहिये कि वह इमानदारी बरते। धन्यवाद।

SHRI GURUDAS DAS GUPTA (West Bengal) : Mr. Vice-Chairman, Sir, I do not refer to any individual. I do not refer to any individual, whether he is in Delhi or in Patna. I do not refer. Sir, the Constitution is above individuals. Constitutional procedure is above individuals.

I would only request the hon. Members of this House, the Members of the Council of States, to take into consideration that a situation is being created—in my opinion, deliberately—in Bihar through successive doses of postponement so that President's Rule becomes inevitable. That is the point, I think, Members should take into consideration. Today some people in Bihar may become the victims of the whims of an individual. Tomorrow, some other people may become the victims of another individual.

Individuals come and go, but the system remains, the Constitution remains, democratic principles remain. Therefore, I do not refer to any person—whether he has been guided by senility or by madness or by respect for the democratic system—I don't refer to that. How the man was guided, I am not interested in it. But what is the fall-out, what is the impact? The impact is there is a successive dose of postponement.

I am for free and fair elections, I am or the deployment of Central Reserve Police forces, I am for taking steps so that people in the sensitive areas are allowed to vote. But does it mean that the Administration or the man to whom the power was given should take a decision and then change it? There should have been a comprehensive blueprint drawn up by the Election Commission for the deployment of necessary forces, taking into consideration the past tradition of some of the States of the country. They should have drawn a proper blueprint on deployment. And while preparing a blueprint, the infrastructure should have been made available.

Now the question is being raised that since there were not enough vehicles, policemen could not reach the place. Is it an argument that we are going to accept? If there was a need for vehicles, the Government of West Bengal would have been too glad to give them vehicles from our State. If there was a need tor vehicles, they could have been procured from Orissa or some other State. Therefore, my point is, in the name of enforcing discipline, in the name of enforcing law and order, there is a method in madness. Honourable Members of this House will kindly remember that there is a method in madness, and that method speaks of a premeditated, pre-planned, deliberate attempt to find an excuse to announce postponement after postponement.

Who says there should not be policemen, who says there should not be deployment, who says there should not be any protection for the weaker sections, who says elections should not be peaceful, who says the people should be debarred? But there is an authority in India, under the Constitution, to see that the poll is free and it is for that authority to make the necessary preparation, and if the necessary preparation was not made and if on successive occasions it is found that the preparation is wanting, who is to be blamed? We should put the blame on those who have the Constitutional responsibility. Therefore, the Election Commission cannot be absolved of its irresponsibility, and the irresponsibility lies in not ensuring proper planning. Proper planning was not made and, therefore, there have been problems. This is where there is a deliberate aim, this is where there is a concern, this is where there is an element of autocracy, this is where there is an element of suspicion, this is where there is an element of anger and indignation. Why? The election should be free. That is one point. Another point is, why should the people of Bihar be denied the opportunity of being able to install a Government of their own choice before the 31st? That is also an important point.

It is not only peace, it is not only discipline, it is not only order, it is not only the Chief Election Commissioner's right. One right cannot be counterposed against another right. One provision of the Constitution

cannot be counterposed against another provision. I agree, there has to be enough preparation. If the people of Bihar come and say what was the need for creating a situation when President's Rule becomes inevitable, it is inevitable not because of Mr. Laloo Prasad Yadav—because somebody says that it is not the Chief Minister but because everything there is being run by the Election Commission. It is a well-known fact. Mr. Laloo Prasad Yadav is, in fact, at the moment, not the Chief Minister. Somebody else has taken over the Administration. You cannot pass the buck. It is the Chief Election Commissioner. Everybody is there. Even a Tehsildar, even a constable, even an officer lower down in the administrative level in straightway being contacted by the Chief Election Commissioner. I don't object to that. Everything is being done by the Chief Election Commissioner. If everything has been taken over by the Chief Election Commissioner, then, the responsibility for lack of preparation also comes down on their shoulders. You cannot pass the buck to Mr. Laloo. You cannot give a bad name and kill a dog. The Election Commission must take the responsibility for lack of preparation. This is where there is an element of deliberate...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please be brief.

SHRI GURUDAS DAS GUPTA: .... and preplanned political intention. I say, there is a political intention. There is a method in madness. The situation is being so created that the President's Rule becomes inevitable. This is where we are concerned.

You should also feel that because of the prolonged election fever, normal life has been totally disrupted Because of the prolonged election fever, there is a tremendous rise in prices. Because of the prolonged election fever, normalcy in civic life has come to an end. Inflation has reached an abnormal point. That is why there is distress among the common people.

Therefore Sir, I cannot but strongly denounce all those who are responsible for this erratic behaviour, all those who are responsible for postponements one after another, all those who are responsible for robbing Bihar of a government of their own choice. I, cannot but denounce all those who are responsible for cerating a situation for promulgation of the President's Rule.

This is a matter of concern. India, after all, is a federal state. There is bound to be different parties in different States. We have to live together. There has to be political co-existence. If federalism is to succeed and if India is to remain together, there has to be political co-existence. There has to be political toleration. There has to be a code of conduct.

This is where somebody is found to be wanting.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please conclude.

SHRI GURUDAS DAS GUPTA: Today it is Bihar, Tomorrow it may be some other place.

Sir, considering the fragile national environment of the country, I want our friends on the Congress side kindly to remember and take into consideration the serious implications of all that is happening in Bihar.

Thank you, Sir.

श्री रजनी रंजन साहू (बिहार) : उपसभाध्यक्ष महोदय, मैं बिहार से आता हू और वहां का क्या वस्तुस्थिति है, उस ओर मैं सदन का ध्यान आकृष्ट करना चाहूंगा । आज ऐसा मौका है जिसमें

सभी राजनीतिक पार्टियों के नेताओं को, जो यहां बैठे हैं, अपने हृदय को टटोलना चाहिए और पिछले 60 दिनों से जो चुनाव का माहौल बिहार में बना हुआ है और जिन परिस्थितियों से वहां की जनता गुजर रही है, उसके बारे में सोचना चाहिए। यह बात सही है कि कीमतें बढ़ी हैं, यह बात भी सही है कि जन-जीवन अस्त-व्यस्त है, लेकिन इसके लिए जिम्मेवार कौन है ? यह सोचना पड़ेगा और यह कोई राजनीतिक मुद्दा नहीं होना चाहिए। चुनाव फ्री एंड फेयर हो यह हम सब का कन्सर्न है यह कोई इलैक्शन कमीशन का कन्सर्न नहीं है लेकिन जो हालात बिहार में पिछले दिनों हुए हैं वह सर्वविदित है और सदन में अनेकों बार इसका वर्णन किया जा चुका है—जहां चाहे जिसको मार दिया जाए, जो लॉ एंड आर्डर की व्यवस्था है वह समाप्त हो चुका है। ऐसे वातावरण में पांच साल बाद चुनाव होना आवश्यक है और चुनाव जो हो रहा है, उस चुनाव के लिए सिर्फ इलेक्शन कमीशन की जवाब देही नहीं है कि वहां फोर्स इकट्ठी कराई जाए या आचार-संहिता का उल्लंघन होने से रोका जाए, बल्कि यह सब राजनीतिक पार्टियों के नेताओं का दायित्व है कि जो आचार-संहिता बनी हुई है, उसे माना जाए। यह कहना गलत है कि किसी राजनीतिक उद्देश्य से चुनाव का पोस्टपोनमेंट हो रहा है। चुनाव पोस्टपोन किया गया है यह सही है और जो हालात वहां हैं, जिस तरह से लालू सरकार वहां की व्यवस्था चला रही थी, उसमें यह आवश्यक था कि चुनाव को कई हिस्सों में कराया जाए। यह बात गलत है कि भारत सरकार यह चुनाव. . . (व्यवधान) . . .

श्री मोहम्मद अफजल उर्फ मीम अफजल : आपका बस चले तो 224 बार करा दीजिए। एक-एक कंस्टीट्यूएंसी में 224 बार करा दीजिए। साल में मुकम्मल करा दीजिए और. . . (व्यवधान) . .

†[شری محمد افضل عرف م. افضل: آپ کا بس چلے تو ۲۲۴ بار کرا دیجیے۔ ایک ایک کانسٹی ٹیونسی میں ۲۲۴ بار کرا دیجیے۔ سال میں مکمل کرا دیجیے اور ...مداخلت]

उपसभाध्यक्ष (श्री मोहम्मद सलीम) : अफजल साहब. . . अफजल साहब, बोलने दीजिए उनको। . . . (व्यवधान) . . .

श्री रजनी रंजन साहू : अगर लालू प्रसाद सरकार में रहेंगे तो इस तरह से ही होगा एक दिन कि तीन सौ दिनों में चुनाव होंगे, साल भर चुनाव चलते रहेंगे, जो 80-88 विधान सभा क्षेत्रों में चुनाव हुए जिसमें इलेक्शन कमिश्नर ने छूट दी, उसमें कोई गरीब और हरिजन वोट नहीं दे पाया। और हरिजनों के वोट जो फर्स्ट फेज का चुनाव हुआ इसमें। . . . (व्यवधान) . . .

THE VICE-CHAIRMAN (SHRI MD. SALIM): We are not discussing the election. We are discussing the re-scheduling of the election.

श्री रजनी रंजन साहू : रिशैड्यूलिंग आवश्यक थी। बगैर रिशैड्यूलिंग के चुनाव अगर होता तो चुनाव नहीं होता। इसमें बिहार की जनता त्रस्त है, कोई खुश नहीं है लेकिन जिस परिस्थिति में लालू सरकार ने शासन किया, उस परिस्थिति में वहां रिशैड्यूलिंग करना पड़ा और छोटे-छोटे एरिया बनाकर कंस्टीट्यूएंसी को बांट कर, एक-एक इलाके में बांटकर जिस तरीके से चुनाव हो रहा है, वह बहुत ही भयंकर हो रहा है और. . . (व्यवधान) . . . यह बहुत आवश्यक था और आगे के लिए मैं इस बात को रखना चाहूंगा कि ऐसी व्यवस्था हो कि कम से कम गरीब, हरिजन और आदिवासी इलाके जो हैं देश के. . . (व्यवधान) . . . वहां पर जल्द से जल्द चुनाव हों और जो राजनीतिक पार्टियां हैं वे आगे आएं. . (व्यवधान) . . . उन राजनीतिक पार्टियों का सहयोग आवश्यक है ताकि 25 और 28 के बाद चुनाव आगे न बढ़ाया जाए और उसमें राजनैतिक पार्टियों की भी जिम्मेदारी है।

†[ ] Transliteration in Arabic Script.

SHRI VAYALAR RAVI: Sir, I am surprised at the selective pricks of conscience of Mr. Jaipal Reddy where he is only concerned about Bihar. Of course, there are vital Constitutional issues about the authority of the Election Commission. Many vital issues are involved not only in the elections in Bihar, but in the elections that have been conducted in the States as well as in the functioning of this Parliament itself. You are a party, your party is a party, to have a piecemeal Budget session. It was the decision of the Parliament. Why did you agree to that? Sir, I was in the Lok Sabha. Never have I experienced the Budget being postponed. (*Interruptions*). Of course, you all agreed to that. You created a Frankenstein monster. Now your anguish and anger is against the ruling party over the Election Commission or whatever it may be. But for the last many years, the whole institution — the institution of Parliament, the institution of the Prime Minister, the institution of Ministers, everybody—was being ridiculed by certain individuals. And you laughed. You encouraged that.

SHRI S. JAIPAL REDDY: No. We did not.

SHRI VAYALAR RAVI: Not you, but many people encouraged it. (*Interruptions*). Let me finish. You enjoyed it.

SHRI V. GOPALSAMY: What did your party do when V. P. Singh was there? (*Interruptions*).

SHRI VAYALAR RAVI: What my party and my Prime Minister did was rediculed...(*Interruptions*).

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Gopalsamy, allow him to speak. I will not allow this kind of a cross-dialogue.

SHRI S. JAIPAL REDDY: I request my friend, Mr. Vayalar Ravi, to stick to his present line of argument. Do not get hijacked by others.

SHRI VAYALAR RAVI: No, I would not. Sir, the point is very clear. The Government, in its wisdom, thought that there should be three Commissioners and the decision of the two would be supreme. When they were appointed what was the allegation against the Government? They said the Government wanted a captive Election Commission. It was not said by the ruling party, but by others, including unfortunately by those in the media. So, the media created something which is beyond the Constitution, beyond everything. Now, the point is....

SHRI S. JAIPAL REDDY: I agree with you.

SHRI VAYALAR RAVI: My point is against you also. You are also a party to it.

SHRI S. JAIPAL REDDY: I am not.

SHRI VAYALAR RAVI: Sir, in Maharashtra, what has happened? In Gujarat...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Don't expand, don't expand. Please confine yourself to Bihar.

SHRI VAYALAR RAVI: I am not expanding. Mr. Jaipal Reddy has raised this issue.

THE VICE-CHAIRMAN (SHRI MD. SALIM): If you do not have anything to say about Bihar, I would call Mr. Ahluwalia to speak who is from Bihar.

SHRI VAYALAR RAVI: I agree with him. ...(*Interruptions*).... I had listened to Shrimati Mira Das many times. I had no occasion to see the autocratic rule of Laloo Prasad Yadav. ...(*Interruptions*)... Okay, he is the Chief Minister. I had no

occasion to visit the present incumbent who had taken over power in Bihar. I would not like to mention his name. The point I am making is that it is not a simple issue of rescheduling. I agree with Mr. Jaipal Reddy that the right of the people of Bihar or the people of India should not be denied to elect their own Government. But the atmosphere also should be conducive to holding elections there. It is the duty of the political parties as well as the existing Government that a situation should be created for a free and fair poll. The Election Commission gets the publicity because they dared to postpone the elections. The situation in that particular State has deteriorated to such an extent that the violence there is more than what we expected. So, it is not the handiwork or the conspiracy of the ruling party at the Centre, but it is the people who are at the helm of affairs in the State for the last five years. They are solely responsible for the situation where the Election Commission took such a decision which goes beyond the scope and authority of the institution. That is my point.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, विधान सभा के चुनावों के सिलसिले में जो प्रक्रिया इस बार हुई है, वह अभूतपूर्व है, और मेरी समझ में जो संवैधानिक व्यवस्थायें हैं, यह उनका भी मखौल है। बार बार इस संसद ने कोशिश की है, कानूनों के द्वारा कोशिश की है, कि चुनाव के नामांकन की तिथि के बाद एक निश्चित अवधि के अन्दर चुनाव समाप्त हो जाने चाहियें। लेकिन यहां 16 जनवरी 1995 को अधिसूचना जारी की गयी और यह कहा गया कि 5 मार्च को, 7 मार्च को और 9 मार्च को चुनाव होंगे। यह सब को मालूम था कि यहां की वर्तमान विधानसभा 15 मार्च को समाप्त होने वाली है। उसके बाद 7 8 और 9 मार्च की तारीखों को बढ़ाकर 11, 15 और 19 मार्च कर दिया गया। 11 मार्च को जब चुनाव हो गये, फिर तिथियों का पुनर्निधारण किया गया और यह कहा गया कि अब चुनाव 15 मार्च 21 मार्च और 25 मार्च को होंगे। कल जो आदेश हुआ है, उसमें यह कहा गया है कि 25 मार्च को जो चुनाव होंगे, उसको बढ़ाकर 28 मार्च कर दिया गया है। किन परिस्थितियों में ये चुनाव की तिथियां बढ़ायी गयी हैं, यह चुनाव आयोग जाने लेकिन मेरी समझ से चुनाव आयोग को यह अधिकार नहीं दिया गया है कि नामांकन तिथि से लेकर चुनाव की तिथि को तीन महीने तक बढ़ाया जाए। इसमें धन का अपव्यय होता है, उम्मीदवारों का पैसा खर्च होता है, जनता का पैसा—सरकार जनता से जो टैक्स के रूप में पैसा वसूलती है, उसका अपव्यय होता है। मैं आपके माध्यम से सरकार से यह निवेदन करना चाहता हूं कि इन सारी स्थितियों पर विचार करने के लिए संसद को भविष्य में कभी बैठकर विचार करना चाहिये। क्योंकि चुनाव देश में हर पांच वर्ष बाद होंगे, लोकसभा के चुनाव होंगे, विधान सभाओं के चुनाव होंगे और यूनियन टैरीटरी के चुनाव होंगे। इसलिये भविष्य के लिए जो यह संवैधानिक अधिकार हैं, इस पर संसद को बैठकर विचार करना चाहिये और इस पर विचार करके किसी निष्कर्ष पर पहुंचना चाहिये। बार बार चुनाव कराने से धन का अपव्यय होता है, संवैधानिक धाराओं का अपव्यय होता है और जो हमारी व्यवस्था है, वह खराब होती है। बिहार में कानून और व्यवस्था की क्या हालत है, इस पर जाना नहीं चाहता हूं, लेकिन पिछले तीन महीनों से जो बिहार के नागरिकों के दैनिक जीवन की जो सामान्य अवस्था थी, वह बिल्कुल नष्ट हो चुकी है। वहां पर सरकारी कामकाज नहीं हो रहा है, कोई विकास का काम नहीं हो रहा है। नोटिफिकेशन के बहाने, घोषणा के बहाने, हमने चुनाव की घोषणा कर दी इससे सारे सरकारी काम वहां पर ठप्प कर दिये गये हैं, सारे अन्य सरकार काम ठप्प कर दिए हैं। तो मैं इन सारी परिस्थितियों पर सरकार का ध्यान आकर्षित करते हुए यही निवेदन करना चाहता हूं कि भविष्य में

बैठकर संसद में इस सारे परिवेश में व्यापक रूप से विचार करना चाहिए, जिससे कि भविष्य में इस प्रकार की परिस्थिति कहीं उत्पन्न न हो।

SHRI V. KISHORE CHANDRA S. DEO (ANDHRA PRADESH): Thank you, Mr. Vice-Chairman.

Mr. Vice-Chairman, we are discussing elections in a particular State. Elections are vital for the democratic process. I have not risen to either discuss the conduct of the Election Commission or throw allegations at anybody. But I would like to mention a few words which I would like my colleagues on all sides to consider. The friends who spoke from the other side said that the Constitution was the most supreme in a set-up like ours. Yes, I think all of us in this House do agree regarding the supremacy of the Constitution. I think all of us are also one in the thinking that the democratic process is the most vital factor as far as the Constitution of India and our electoral process, system. are concerned.

Mr. Vice-Chairman. Sir, my colleagues from the other side cast certain aspersions and made certain allegations. Therefore, I thought I should set the record straight. I do not think there is any dispute on the fact that the people of Bihar, like those of any other State, certainly have the right to choose their own Government, their own representatives. But then, let us also be sure that the entire people of Bihar, like those of any other State, would be allowed to choose their Government, not only some or a few people of Bihar.

Mr. Vice-Chairman, my esteemed and hon. friend and colleague, Shri Jaipal Reddy, while speaking on the subject, gave figures to say that so many deaths had occurred in some elections. I am really sorry to hear this from him because I do not think the number of deaths is any yardstick to judge whether an election has been rigged or not. If in an election nobody had died, it would be totally wrong or distorted and perverted for us to presume that the election had been fair. To say that in an election some people have died and therefore the poll should be countermanded or the election should be reheld would also be not a right position to take. Let us not be carried away by the number of deaths that have taken place. Well, elections have been held in Bihar earlier. I do not want to make any comment that would offend my colleagues from Bihar, whichever party they may belong to. But I dare say that many of us do know how many of the elections also took place.

My senior colleague and esteemed friend, Shri Gurudas Das Gupta said that preparations should have been made. Yes, I agree. And if we think that preparations have not think that preparations have not been made, I think, probably, the Opposition and the Government should all now sit and discuss and come to some kind of an agreement on how preparations should be made. But, Mr. Vice-Chairman, are we going to be satisfied with just the preparations? If the preparations are all right, are we to sit quiet irrespective of whatever situation might emerge after that? In an unprecedented situation, where preparations also lead to certain unsavoury incidents, we cannot be silent spectators and let the process, the democratic process, be totally miscarried or taken away from the rails. These are factors that I think all of us have to apply our mind to.

I am not supporting or opposing this extension of time in Bihar. None of us would like elections to be postponed and that too, indefinitely. But then, we must also remember the

fact that if we are interested in the Constitution, in the democratic process, in a fair elecion, then we cannot also insist on a time-frame on the basis of just preparations. In unprecedented situations, you will have to take unprecedented decisions also. Now, there are proper forums for taking these decisions on which many of us have different and various views. But, by and large, you cannot ignore this fact that despite your preparations, despite your arrangements, there had been instances when the election process had been turned into a farce. I also fail to understand the anxiety of my dear friend about the prospects of the elections being changed... Well, if the weaker sections and the backward sections are with you, why do you think that the people will vote against you if the election is postponed by two days or three days? If the people are there with you, if they are going to support you, they will support you whether the elections take place today, tomorrow or day after. So, I don't think it is proper to say that postponement of elections by a few days, if it is necessary, is going to bring about a change.

SHRI S. JAIPAL REDDY: By weeks'

SHRI V. KISHORE CHANDRA S. DEO: Even if it is postponed by weeks, it is not going to affect. (*Interruptions*). Well, that is a different matter. But I think if you want the democratic process to stay, then we have to pay a price to maintain a democratic polity and when something has gone totally astray just because money is going to be spent, you cannot forego the entire process. (*Interruptions*)...

It might be repeated in the Lok Sabha elections, What I am trying to say is this. If something wrong has happened, are we going to accept it and let it happen or are we going to think of a change or are we going to allow a similar situation to continue just because it happened once? Can it happen for ever because it happened today? Can we say, let it happen in Andhra, in Bengal or somewhere? Therefore, if it has happened, it has happened. But is it right, or do we want a change? If you do not want a change, I have no quarrels with you. But if you do, then I think we have to think of it. Therefore, I would appeal to my friends to think of this in the larger interest of the country, from a long-terms point of view and not in a partisan manner, with an eye on the immediate elections. And, who is going to gain or lose because of the postponment or preponement of elections by two days or three days? That is not the criterion. This is a State where the process has derailed for many, many decades. We all know that and we are ashamed of it Therefore, I think what has happened in Bihar has happened. But I would like to appeal to all Members of the House to think about it seriously and if not now, at a later date, to see that some kind of a solution is found, some kind of guidelines are framed to see that the electoral process at least continues peacefully in our country. Thank you.

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): Mr. Vice-Chairman, Sir, I share the concern and anguish of this House, particularly of Mr. Jaipal Reddy and some other friends, about the rescheduling of the elections. But, Sir, one has also to take into account the reasons as to why this happened. It is no use talking about the violation of the Constitution today. I think the Constitution has been violated the day this concept of caretaker Chief Minister was mentioned by no less a person than the Law Minister of India. The Constitution does not make any distinction between a Prime Minister who is for a short period or a Prime Minister who is for a longer period. Similar is the situation so far as the State is concerned.

Unfortunatly, this concept of the caretaker Chief Minister was supported by certain sections of the House and naturally, the Government of India took advantage of that. I do agree with Mr. Jaipal Reddy that the Government is afraid to strike but willing to wound. Of course, that is a matter of political expediency and the way they judge a situation. We have also to keep in view that the rescheduling, which is not a very happy position, does involve a lot of public expenditure. Besides that, it causes a lot of inconvenience to the general public. This is true. Some hon. Member raised a point as to what would happen if it happens in the Lok Sabha elections. Sir, through you, I would like to remind this House, yes, there had been an unfortunate position when one particular State remained unrepresented in the House for full five years. That is why, it is for us to consider the matter in a cool and dispassionate way. It is for us to think whether the law and order situation is only something to which we should pay sporadic interest. We tackle the situation in an *ad hoc* manner when it suits us or when it does not suit us, and when it requires a sustained, continuing attention, so that the political stability in the State is maintained, the law and order in the State is maintained and there is stability in every part of the country. we have to tackle the situation and then only it is possible to build on that the edifice of development and progress. Unfortunately we interpret the situation like this and decry all the time about the law and order machinery, and so on and so forth, rather than looking to the basic problems as such. Unfortunately so far as Bihar is concerned, I do not propose to make any comments on the situation in Bihar. It was said that the question of Bihar was withering away. This has not been said for the first time but it has been said a number of times and I do remember reading it a number of times. Even about ten years back after a visit to Bihar—Dr. Manmohan Singh was then the Deputy Chairman of the Planning Commission, and I was supposed to accompany him also to see there the problems of the Scheduled Castes and the Scheduled Tribes; unfortunately I could not accompany him but—one comment he made at that time was that he was sorry to see that Bihar had withered away from the viewpoint of development and also from the viewpoint of protection of the weaker sections of the society, the Scheduled Castes and the Scheduled Tribes. Sir, the question of the right to vote does not belong only to certain sections of the community. A much wider spectrum of the weaker sections has to be taken into account, and here I would only remind that if the situation had not been allowed to grow, probably, in Bihar also, the elections would have been held on time, by and large. Sir, you will also recall that when the matter came to the Supreme Court at the time of first postponement, even the Supreme Court had to make a remark to the Advocate-General of Bihar, "Why are you here in Delhi? Why don't you go back to Bihar and see that the law and order situation is such that the elections can be conducted in a free and fair manner?" Now this is the position. This was the verdict, the interim verdict, so far as the Supre-

me Court is concerned. I do not want to say anything more. As was very well pointed out, the number of deaths was less in the first phase. Unfortunately I must say that this is the most sad kind of a situation to have arisen and we cannot compare saying that as large a number as 59 people died in 1989 and that, therefore, the deaths in the first phase were much less. Probably, many more people would have fallen to electoral violence in Bihar but for the fact that this situation had been controlled from the very beginning and thus in three phases, on three different dates, the elections were held. Otherwise, one does not know what might have happened. Sir, we have differed many a time from the decisions of thhe Election Commission, but every time it is said that it is a question of a Constitutional authority, his powers and so on. This august House, the Parliament as a whole, and the people of the country certainly want that elections in this country should be held on time and not only they should be held on time but they should also be free and fair. That is the aspiration which is embodied in the Constitution and that is what the foundings fathers of the Constitution wanted. I do not think that there is any dispute on it so far as this point is concerned. But unfortunately there are aberrations. Unfortunately, somehow of other, there are deviations of this kind in practice. We can differ from the Election Cimmission, but we should not forget this fact—it was mentioned by others also—that at a time when even the politicians are in disrepute, day in and day out there are articles and decastichs—I said it yesterday also that one journalist, a very eminent one, had written: "This word is the most hated word in the vocabulary of Indian polieics and of the people." So far as this Government is concerned, it is scam-ridden, it is scandal-ridden and si you cannot expect anything other than what it did in violating the Constitution when this concept of a Caretaker Government. ... (*Interruptions*) ... Yes, I know it. Singla Sahib, we can discuss it later.

SHRI SURINDER KUMAR SINGLA: It is often repeated.

SHRI TRILOKI NATH CHATURVEDI: Yes, this is what we stand for But the trouble is that this Government also repeats these scandals daily. (We don,t know for what.. (*Interruptions*) ...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Chaturvedi, you don't go away from the track. You please conclude.

SHRI TRILOKI NATH CHATURVEDI: I am sorry, Mr. Chairman, Sir. I don,t want any verbal wrangling match with my good friend. Mr. Singla. My only submission is that even this morning I have said something about the judicial system — that the harmony in the judicial system must be maintained and also the faith of the people in the judicial system must be restored. I saw this morning the weekly, "*Indian Today*" and one can read what kind of signals are there. That kind of signals will be sent out by the protectors of our Constitution. This is the picture of the politicians, Mr. Vice-Chairman, who are representing the people in this House and elsewhere and we are supposed to make laws for the people in the name of the people. This is the image of the Government. If something happens to the reputation of the system which is supposed to interpret the Constitution, to maintain the dignity of the Constitution and to keep it on an even keel, God forbid, that would be an unfortunate day for the country. They are not the only Constitutional authority. There are other Constitutional authorities like the Election Commission. You may have difference

with him. But to impute, motives, to attribute motives to the Election Commission and to say that this is a conspiracy, I think, is not only most unfair to the Election Commission but also to ourselves because today the situation is such. We may say that he is the idol of the middle class; he is the hero of the educated middle class. But the rest fact of the matter is that, if you go anywhere in the country, to any tea shop at any bus stand, you will see that they don't know the name of the Chief Election Commissioner. As I have said. I don.t hold any brief for him. We have differed with him on many of his decisions, many of his approaches, many of his abrasive ways, but his dignity must be protected. What he has done, he has done in hi s own right in the interestt of free and fair elections. The unfortunate thing is that he has done it after the report from the Governor. This is a different matter. I will also say there is a very strange, a very curious situation when the Governor. sends a report. But when this Government allows this kind of a thing to happen, when this Government does something which suits you and then you support the decision, that is a faulty decision, that is a crippled decision, that is a motivated decision of the Government of India. Now the chickens have come to roost. So far as my party is concerned, let us be frank. If the law and order situation has broken down in Bihar, if the elections cannot be conducted, it is very unfortunate. No part of the country should be deprived of the people's representatives. Since elections were not held at that point of time a situation had arisen and the right thing would have been the Governor's rule. I don't think there is any provision for this kind of a motion resolution or emotion or whatever it is. However, we share the agony and concern that the elections could not be held, The Governor advises...

THE VIIE-CHAIRIMAN (SHRI MD. SALIM): Please conclude.

SHRI TRILOKI NATH CHATURVEDI: ...or sends a report or talks to the Chief Election Commissioner. (Interruptions)... You know this is like Alice in Wonderland. This is the democracy of India.

SHRI S. JAIPAL REDDY: Mr. Chaturvedi, you are a former Home Secretary of the Goverment of India. Will you state whether the Governor is within his competence to send a report to the Chief Election Cimmissioner behind the back of the Chief Minister and over the head of the Government of India?

SHRI TRILOKI NATH CHATURVEDI: Mr. Vice-Chairman, Sir, having been privy to a number of things, I din't think it is fair for me to make any statement on this. But all that I can say is very often there is a shadow. (Interruptions)... There is always a shadow between the Constitutional ideal and its practice. That is an unfortunate thing. I think the Governor of Bihar is, probably, by alliwing him to continue as the Chief Minister, is transforming him into an adviser to the Governor.

Probably, this is how he has treetd him or, probably; this is the way he has allowed him to be treated. So, far as I am concerned, I have clearly stated that the concept of caretaker Chief Minister is misconceived. I say, Sir, it is not a very happy thing for the Governor to send a report to the Chief Election Commissiiner. When everything was topsyturvy, both politically and Constitutionally I think, the Chief Election Commissioner did the right thing in rescheduling the elections on the advice of the Governor who was appointed by the Givernment of India itself, so that the elections in Bihar could be conducted in a free and fair manner and without violence. Thank you.

श्री नरेश यादव (बिहार) : उप-सभाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। अभी हमने चतुर्वेदी जी का वक्तव्य सुना। हम लोगों की मंशा किसी के मान सम्मान पर चोट पहुंचाने की नहीं है लेकिन जब लोकतंत्र के मान सम्मान पर चोट पहुंचे तब लोकतंत्र के सबसे बड़े सदन में अपनी बात पुरजोर रूप से रखनी चाहिए। हर माननीय सदस्य का काम भी यही होता है। माननीय उप-सभाध्यक्ष महोदय, इसलिए आज जो बात मैं कहना चाहता हूं, मैं अपने विद्वान साथियों को ठंडे दिमाग से सोचने के लिए कहता हूं कि आखिर बिहार में यह परिस्थिति पैदा क्यों हुई ? चुनाव आयोग एक बार नहीं दस बार तिथि बढ़ाए, इससे कोई मतलब नहीं है। ठीक है उनका काम बढ़ाना है, बढ़ा दिया लेकिन जब बढ़ाने के पीछे मंशा खराब होने पर उसमें शक पैदा हो जाता है। दो दिन पहले भारत सरकार के एक मंत्री बयान देते हैं कि अगर 31 मार्च तक सरकार न बनी तो राष्ट्रपति शासन लागू करा दिया जाएगा। यह भारत सरकार के एक माननीय मंत्री का बयान है कि अगर 31 मार्च तक सरकार न बनी तो राष्ट्रपति शासन लगा दिया जाएगा। ठीक दूसरे दिन हमारे माननीय सेशन साहब चुनाव की तिथि को बढ़ा देते हैं। चुनाव की प्रक्रिया 31 तारीख को समाप्त करवाने की घोषणा करते हैं। यह कोई नहीं कह सकता, बार-बार चुनाव की तिथि को बढ़ाने से चुनाव की प्रक्रिया 31 मार्च तक पूरी होगी या नहीं होगी लेकिन भारत सरकार के माननीय मंत्री जी ने जो बयान दिया है, इससे स्पष्ट साबित होता है कि सरकार की नीयत साफ नहीं है। माननीय उपसभाध्यक्ष महोदय, आखिर कारण क्या है ? कारण यह है कि बिहार में आज जो लालू प्रसाद यादव की सरकार है, इस सरकार के नेतृत्व में बिहार की तमाम पिछड़ी, दलित अल्पसंख्यकों की ताकतें एक हुई हैं, जिनको आजादी के 40–42 साल तक वोट नहीं डालने दिया, जिनको बन्दूक के बल से हटा दिया गया वह मतदाता आज जाग चुका है। वह मतदाता आज जाग चुका है और अपने मत का खुल का उपयोग करता है। वह भी नहीं डरता है। वह बन्दूक के आगे अपने मत का प्रयोग करने से नहीं डरता है। यही मुख्य कारण है कि बन्दूक के आगे बिहार का मतदाता नहीं झुक रहा है। केन्द्र सरकार इस बात से डर रही है कि क्या होगा। उपसभाध्यक्ष महोदय, 40–42 साल तक जिसके दिमाग एवं जेब पर कब्जा रखा, वही ताकत आज जाग चुकी है। इसलिए केन्द्र सरकार डर रही है कि आखिर क्या होगा। चाहे भाजपा के साथी हों या कांग्रेस के साथी हों यह सब उन्हीं तत्वों के पोषक रहे हैं इसलिए आज घबरा रहे हैं कि अब क्या होगा ? अब तो लालू के रूप में बिहार की 85 प्रतिशत जनता हिन्दुस्तान को सन्देश दे रही है, हिन्दुस्तान के 85 प्रतिशत लोगों एक हो जाओ, सत्ता पर काबिज करो। डर इस बात का है इसलिए चुनाव आयोग चुनाव की तिथि बार-बार आगे बढ़ा रहा है और ये तत्व इसका समर्थन कर रहे हैं। सारे सामंती तत्वों द्वारा इकट्ठे हो कर यह साजिश रची जा रही है कि बिहार में चुनाव को टाला जाए। इसलिए मैं कहना चाहता हूं कि बिहार का चुनाव 25 मार्च को सम्पन्न कराया जाए, नहीं तो हो सकता है कि बिहार भी पंजाब की राह पर और कश्मीर की राह पर कहीं न चला जाए। बिहार की जनता कानून को मानने वाली है। बिहार की जनता ने बराबर कानून को माना है। देश की आजादी में बिहार का हिस्सा किसी से कम नहीं है। बिहार लोकतंत्र प्रेमी है। इसलिए उपसभाध्यक्ष महोदय, मैं आपका ध्यान आकर्षित करना चाहूंगा कि बिहार में चुनाव 25 मार्च के अन्दर कराया जाए। अन्यथा जनता अगर सड़क पर उत्तर जाएगी तो इसके लिए सरकार और सरकार के समर्थक, सामंती व्यवस्था के समर्थक हमारे भा०ज०पा० और कांग्रेस (आई) के साथी जिम्मेदार होंगे।

इन्हीं शब्दों के साथ बहुत-बहुत धन्यवाद।

श्री एस० एस० असलुवालिया : (बिहार) उपसभाध्यक्ष महोदय, यह दुर्भाग्य की बात है कि बिहार एक ऐसा राज्य है जहां से जिसने पहले रिपब्लिक को जन्म दिया था, जिसकी सभ्यता और संस्कृति कुछ और कहती है। पर पिछले कई वर्षों से ऐसे हालात पैदा हुए कि आज चुनाव कराने के लिए पिछले दो महीनों से सब कानून ताक पर रखे हुए हैं और चुनाव की प्रक्रिया पिछले दो महीने से चल रही है और रेडियो से, टेलीविजन के माध्यम से या अखबार के माध्यम से पता लग जाता है कि चुनाव की डेट बदल दी गई। महोदय, इन चीजों से एक चीज सामने आती है मेरे ख्याल से हिन्दुस्तान की आधे से ज्यादा जो पैरा-मिलिटरी फोर्स है वह बिहार के चुनाव के लिए भेजी गई है। यह बहुत बड़ा प्रश्न चिन्ह है। मैं इस पर नहीं जाता कि किसने यह निर्णय लिया, क्यों लिया किस लिए लिया, वस्तु स्थिति यह है कि कल अगर आम चुनाव होते हैं तो आधी पैरा-मिलिटरी फोर्स अगर सिर्फ एक राज्य में चुनाव कराने के लिए भेजी जाएगी तो दूसरे राज्यों में चुनाव कराने के लिए कौन जाएगा? यह एक बहुत बड़ा प्रश्न उठता है। कल को अगर लोक सभा के चुनाव होते हैं सारे भारत में एक साथ होंगे, उस वक्त बिहार अगर सारी की सारी भेज दी जाए तो फिर क्या फौज उतारनी पड़ेगी? तो क्या हम फेयर इलैक्शन कर सकेंगे? उस वक्त सारे राजनीतिक दलों को सारे द्वेष भूल कर यह सोचना चाहिए। हमने देखा है 11 तारीख को जहां 88 कस्टीटुएंसीज़ में चुनाव हो रहे थे, फौज थाने में पड़ी रह गई, कोई नहीं गया और जो गांव का पंचायत का चौकीदार था, जो चुनाव के दिन अपनी वर्दी पहनकर पोलिंग बूथ पर जाता था सजधज कर, हाथ में लाठी लेकर वह भी नहीं पहुंचा, इस उम्मीद से कि साहब, यहां तो केन्द्रीय सरकार से पुलिस बल आ रहा है। वह इसकी रक्षा करेगा। वह भी नहीं पहुंचा और मेंमें तारीख को सारे के सारे जितने भी पोलिंग बूथ थे वे लूट लिए गए। आज बिना पुलिस बल के चुनाव कराना बिहार में असंभव सा हो गया है और ऐसी अवस्था में हमें भारत के भविष्य के बारे में सोचना पड़ेगा कि सैकण्ड लार्जेस्ट स्टेट है बिहार, यही पद्धति अगर यू०पी० में रही, यही पद्धति अगर बंगाल में रही, यही पद्धति अगर और राज्यों में रही तो हमें फौज को उतार कर अपने बार्डर से हमने पंजाब से पंजाब की पुलिस को विदड्रा किया काश्मीर से काश्मीर की जो पैरा-मिलिटरी फोर्सेस हैं उनको विदड्रा किया और उनको बिहार भेजा गया है। तो हम इतना संगीन निर्णय लेकर संकट में डाल कर अपने राज्यों को जो कि उग्रवादियों से पीड़ित हैं उनको विदड्रा करके हम चुनाव कराने जा रहे हैं। कल को क्या हम अपनी सरहदों से फौजियों को भी विदड्रा करके चुनाव करायेंगे? यह एक बहुत बड़ा प्रश्न है और इस पर एक बहस होनी चाहिए और सब पार्टियों को इस पर सोचना चाहिए किस तरह से निर्भय होकर निर्भीक होकर वोटर बिना पुलिस के पोलिंग बूथ पर पहुंच सके और मताधिकार दे सके, जो कि उसके पूर्व पुरुषों ने उसको दिया है, उसका रास्ता निकालना चाहिए। जरूर कुछ न कुछ कमी बिहार की इस अवस्था में है जिसके कारण इतना पुलिस बल वहां भेजा गया है। उसके बावजूद संभावना बहुत कम है कि वहां पर निष्पक्ष चुनाव होगा।

मैं फिर से सदन को आपके माध्यम से गुजारिश करता हूं कि इस झगड़े में हम न पड़ें कि राज्यपाल ने क्या निर्णय लिया, टी० एन० शेषन ने क्या निर्णय लिया। हम इसकी खोज करें कि आने वाले दिनों में चुनाव निष्पक्ष करने के लिए हमें पुलिस बल भेजने की जरूरत न पड़े। हमारा पंचायत का चौकीदार खड़ा रहे और तब भी चुनाव निष्पक्ष हो सके। उसकी व्यवस्था की तरफ हम अग्रसर हों। धन्यवाद।

श्रीमती सरला माहेश्वरी : महोदय, चुनाव आयोग एक संवैधानिक संस्था है और इस संवैधानिक संस्था को संविधान के तहत जो अधिकार मिले हुए हैं, उनके तहत उसको काम करने का पूरा अधिकार है। चुनाव आयोग का काम स्वतंत्र और निष्पक्ष ढंग से चुनाव करवाना है। हम सभी चाहते हैं कि हमारे जनतंत्र में स्वतंत्र

और निष्पक्ष चुनाव हों । अगर ऐसा होगा तभी जनतंत्र सही बुनियाद पर खड़ा हो सकता है। माननीय अहलुवालिया जी अभी कह रहे थे कि बंदूक के साये में चुनाव नहीं होने चाहिएं। बिहार का जिक्र करते हुए उन्होंने कहा कि बिहार में एसी परिस्थिति हो गयी है । मैं माननीय अहलुवालिया जी को याद दिलाना चाहूंगी कि बंदूक के साये में आप ही लोगों ने कई बार चुनाव करवाने की कोशिश की और उसका परिणाम क्या हुआ वह आप जानते हैं । बहरहाल, मैं यह कहना चाहूंगी और इस सदन को याद दिलाना चाहूंगी सुप्रीम कोर्ट के उस डिसीजन की ओर, सुप्रीम कोर्ट के उस निर्णय की ओर। जो उसने दिया था । बिहार में चुनाव प्रक्रिया जब से चली है तो सबसे पहला विवाद मतदाता परिचय पत्र को लेकर हुआ । हमारा चुनाव आयोग इस बात पर अड़ा रहा कि वहां जब तक मतदाता परिचय पत्र नहीं दिये जायेंगे, जब तक वहां पर चुनाव नहीं कराये जायेंगे । इस बारे में राज्य सरकार को अदालत के दरवाजे खटखटाने पड़े । अदालत में यह निर्णय दिया कि चुनाव आयोग का काम चुनाव कराना है न कि चुनाव रोकना । उपसभाध्यक्ष महोदय, हमारे माननीय सदस्य अभी इतिहास की बात कर रहे थे कि बिहार का इतिहास कैसा है । बिहार का इतिहास एक समय में हिन्दुस्तान का इतिहास कहा जाता था। लेकिन आज पता नहीं क्यों ऐसा बवंडर मच गया है और ह लोग ऐसी बात कर रहे हैं जैसे बिहार हिन्दुस्तान का हिस्सा न हो ।

श्री एस० एस० अहलुवालिया : मैं जरा सा स्पष्ट कर दूं, मैंने यह कहा था कि बिहार एक एसा प्रदेश है जिसने पहले रिपब्लिक को जन्म दिया था । बिहार खराब नहीं है, बिहार बहुत अच्छा है ।

श्रीमती सरला माहेश्वरी : इस पर बहस करने की कोई बात नहीं है । उपसभाध्यक्ष महोदय, मैं जिस बात की ओर आपका ध्यान आकर्षित करना चाहती हूं वह यह है कि एक ऐसी हवा बिहार के नाम पर खड़ी की जा रही है जैसे बिहार में कोई जंगल राज हो । मैं बिहार में चार बार होकर आयी हूं । वहां पर कोई ऐसी परिस्थिति नहीं है । अगर हमारा चुनाव आयोग यह समझता है कि वहां पर स्वतंत्र और निष्पक्ष चुनाव करवाने की परिस्थितियां मौजूद नहीं हैं तो मुझे इस बात पर कोई एतराज नहीं है। चुनाव आयोग इस बात की पूरी गारंटी करे कि वहां पर स्वतंत्र और निष्पक्ष चुनाव हों। लेकिन हमारा चुनाव आयोग, फरहाद की तरह नहर निकालने के चलते यह भूल न जाए कि उसे क्या करना है। लगता है कि हमारा चुनाव आयोग चुनाव प्रणाली में सुधार करते-करते इस बात को भी भूल गया कि चुनाव करवाना उसका काम है । मुझे अफसोस के साथ कहना पड़ता है कि आज हम उसी इतिहास को दोहरा रहे हैं, फरहाद की तरह जो अपने लक्ष्य को भूल गया था और नहर खोदता चला जा रहा था कि शीरीं को पाना जो उसका लक्ष्य था उसको वह भूल गया था । चुनाव करवाना चुनाव आयोग का काम है। अगर इस बात को हमारा चुनाव आयोग भूल जाए, या कोई भी बड़ी संवैधानिक संस्था, हमारी राज्य सभा को पूरा अधिकार है और मैं समझती हूं कि इसके लिए राज्य सभा एक उपयुक्त मंच है जहां पर इस प्रकार का विवाद होना चाहिए कि क्या किसी एक संवैधानिक संस्था को यह अधिकार है कि वह किसी दूसरी संवैधानिक संस्था राज्य में चुनी हुयी सरकार के साथ संकट पैदा करे और सिर्फ चुनी हुई सरकार के सामने ही नहीं बल्कि पूरी जनतांत्रिक प्रक्रिया के सामने संकट पैदा करे। क्या कारण है, ऐसे कौन से हालात वहां पैदा हो गए जो वहां पर इस तरह किया जा रहा है । क्या मणीपुर में चुनाव नहीं हुए ? आंध्र प्रदेश में चुनाव नहीं हुए ? ऐसे कौन से तथ्य आपके सामने आए हैं जिसे आप कहते हैं कि वहां पर चुनाव नहीं हो सकते । उपसभाध्यक्ष महोदय, अगर हमारा चुनाव आयोग यह समझता था कि क्यों नहीं उसने पहले ही ऐसी व्यवस्था की ? क्यों नहीं सरकार ने उसको हिदायत दी कि 31 तारीख को इस प्रकार की मियाद खत्म हो जाएगी तब तक वहां पर चुनाव कराने आवश्यक हैं । वहां पर जानबूझकर एक संवैधानिक संकट पैदा किया

गया है और वहां पर राष्ट्रपति शासन लागू करने के लिए ही चोर दरवाजे से इस तरह की तमाम कार्यवाहियां की जा रही हैं। क्या बिहार की जनता इन तमाम साजिशों को देख नहीं पा रही है? क्या यह जनतंत्र...

उपसभाध्यक्ष (श्री मोहम्मद सलीम) : आप संक्षेप में करें।

श्रीमती सरला माहेश्वरी : मैं संक्षेप में ही कह रही हूं।

इसमें इतने सवाल जुड़े हुए हैं। तमाम लोगों ने इतने सवाल उठाए। तमाम लोगों ने कहा कि चुनाव प्रक्रिया पर बात करने की जरूरत है, चुनाव सुधारों पर बात करने की जरूरत है। निश्चित रूप से इसकी जरूरत है। हम तो लगातार कह रहे हैं कि आप जन-प्रतिनिधित्व कानून पर बात करिए, चुनाव सुधारों पर बात करिए। आज धर्म के नाम पर, जाति के नाम पर तमाम तत्व खड़े हो गए हैं। ये तमाम तत्व चुनाव प्रक्रिया में बाधित हो जाते हैं और तमाम संकट पैदा होते हैं। मैं सिर्फ यह कहना चाहती हूं कि किसी भी हालत में जनतंत्र के ऊपर अगर हमारा चुनाव आयोग खतरे की तलवार की तरह लटक जाता है तो यह जनतंत्र के लिए स्वस्थ प्रक्रिया नहीं है। हम लोग इस जनतंत्र के सर्वोच्च सदन में बैठे हुए हैं। यह संसद जो सर्वोच्च है उस संसद को यह पूरा अख्तियार है कि वह कहीं पर भी जनतंत्र की हत्या की मूक दर्शक नहीं बन सकती है। इसलिए आपसे कहना चाहूंगी कि मेरे माननीय सदस्य जयपाल रेड्डी जी ने जो प्रस्ताव रखा है यह हमारा दायित्व है। क्या हम, जो यह पूरा सदन बैठा हुआ है, क्या यह पूरा सदन इस बात में मूक दर्शक बन सकता है कि कोई एक संस्था या उस संस्था को चलाने वाला कोई एक व्यक्ति अपने अराजक ढंग से हमारे जनतंत्र पर एक सवाल खड़ा कर दे। मैं समझती हूं उपसभाध्यक्ष महोदय, कि किसी भी एक व्यक्ति या किसी भी संस्थान को यह अधिकार नहीं देना चाहिए। कोई भी एक व्यक्ति या संस्था जनतंत्र और जनता से ऊपर नहीं होती है। मैं समझती हूं कि यह हमारा पूरा दायित्व बनता है कि आज इस सदन से यह प्रस्ताव जाए कि हमारा यह सदन चाहता है कि बिहार में पूर्व निर्धारित समय के अनुसार चुनाव हों और बिहार में जनतंत्र की हत्या की जो तमाम कोशिशें की जा रही हैं उन कोशिशों को रोका जाए। बिहार में जनतंत्र सुनिश्चित हो, स्वस्थ और स्वतंत्र चुनाव हों, इसकी गारंटी हो। लेकिन चुनाव प्रक्रिया बाधित नहीं होनी चाहिए। धन्यवाद।

SHRI SURINDER KUMAR SINGLA: Thank you very much, Mr. Vice-Chairman, Sir. I wish this debate had not taken place in this House. I consider that Parliament has absolutely no right to interfere in the functioning of the Election Commission. My colleague, Shri Jaipal Reddy has actually threatened the Election Commission and my esteemed friend, Mr. Chaturvedi, has said that even the Supreme Court has refused to interfere till the election process is over. I wish this had not happened. It is a serious matter that a debate on the Election Commission is taking place in this House. Parliament has no power to interfere in the functioning of the Election Commission. If you have any objection, then you should go to the Court. Even the Court refuses to do anything. That is why I said this debate should not have taken place in the first instance.

The entire House agrees that there should be a free and fair poll in Bihar. The people of Bihar have been trying to form a Government for the last two months, as my colleague has said. But some people are trying to dictate terms and they are in the Government. In Bihar, it is not the people who are electing the Government. What has happened is that in the first phase of polling, elections were held in 88 Assembly constituencies. These elections were actually rigged. If you look at the

elections to the previous Assembly, if you look at the videos taken, you will find that the victory of the ruling party was a fake victory and Mr. Laloo Prasad Yadav ran his Government for five years with that fake victory. So, the point is that if you want to have a *free* and *fair poll in* Bihar, you have to bear with the Election Commission, even if it means rescheduling of the elections many times. If the Election Commission is not satisfied, it should keep on rescheduling the elections till it is satisfied. Let it take two months, three months. But let there be a free and fair poll.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: Mr. Vice-Chairman, I am on a point of order.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Afzal, you will have your chance. Now please take your seat. I am not allowing you now.. (*Interruptions*)...

श्री मोहम्मद अफजल उर्फ मीम अफजल वह सरकार... (**व्यवधान**) लालू प्रसाद यादव की सरकार है। (**व्यवधान**)

†[شری محمّد افضل عرف م۔ افضل: وہ سرکار... "مداخلت" لالو پرساد یادو کی سرکار ہے... "مداخلت"...]

THE VICE-CHAIRMAN (SHRI MD. SALIM): I will allow you immediately after him...(*Interruptions*)...

SHRI SURINDER KUMAR SINGLA: I have a right to say what I want to say.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I will allow you....(*Interruptions*)...

श्री मोहम्मद अफजल उर्फ मीम अफजल : इनकी तो सेंटर में सरकार थी। इनको प्रेजिडेंशियल रूल लगा देना चाहिए था और... (**व्यवधान**) वह खत्म कर देना चाहिए था इनकी हिम्मत क्यों नहीं हुई ?

†[شری محمّد افضل عرف م۔ افضل: ان کی تو سینٹر میں سرکار تھی۔ انکو پریزیڈینشیل رول لگا دینا چاہیے تھا... "مداخلت"... وہ ختم کر دینا چاہیے تھا۔ انکی ہمّت کیوں نہیں ہوئی۔]

SHRI SURINDER KUMAR SINGLA: The Election Commission could conduct elections in other States on the scheduled time. For example, Maharashtra. There was no trouble. In Orissa, there was no trouble. Did he not conduct elections in those States on the scheduled time? He could do it there because there were no looters, unlike in Bihar. The *Election Commission is in possession* of video cassettes of the first phase *of polling. They are killing people.* There should be repolling in the 88 Assembly constituencies that went to poll in the first phase, if you want a fair verdict from the people of Bihar. They have every right to do it. Everyone is concerned today that people are being tortured in Bihar and that normal life doesn't exist there. For the last five years, the law and order situation was so hopeless there that the people never led a normal life. There were killings. District Magistrates were killed. Police personnel were killed.

†[ ] Transliteration in Arabic Script.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: What have you given in the last forty years? You have given Bhagalpur.

SHRI SURINDER KUMAR SINGLA: What Bhagalpur are you talking to me?

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: Have you not heard about Bhagalpur?

SHRI SURINDER KUMAR SINGLA: Yes, I have heard about Bhagalpur. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Afzal, you can't put questions like this... (*Interruptions*).

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: There were communal riots going on in Bihar... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Afzal, please sit down. (*Interruptions*)...Nothing will go on record. Mr. Singla, please conclude. (*Interruptions*).

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: *

THE VICE-CHAIRMAN (SHRI MD. SALIM): Nothing will go on record.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: *

THE VICE-CHAIRMAN (SHRI MD. SALIM): You can have your exchanges outside. Nothing is going on record. Mr. Afzal, please sit down.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: *

SHRI SURINDER KUMAR SINGLA: *

उपसभाध्यक्ष (श्री मोहम्मद सलीम) : आप बाहर जाकर बात कर सकते हैं। This is not the manner. You address the Chair. Why are you getting into this?

*Not recorded.

SHRI SURINDER KUMAR SINGLA: Sorry, Sir. My point is when the elections could take place fairly and freely in other States in India, it did not take place in Bihar in the same manner. The political parties have a responsibility to support the Election Commission so as to ensure free and fair polling to check those who want to capture power not through free and fair polling but through *dandas* and guns. These people need to be condemned. That is why they are threatening the Election Commission, which is very unfair. It is not really serving the cause of electoral democracy in this country. If the Supreme Court can refuse to interfere in this matter at this stage, why should the Parliament allow discussion on this matter? In the interest of free and fair elections in this country, all the political parties must oppose it, if they want to survive, not through a fake victory, but through free and fair polling.

उपसभाध्यक्ष (श्री मोहम्मद सलीम) : श्री कृष्ण लाल शर्मा।

श्री सुरेश पचौरी (मध्य प्रदेश) : सर, कब तक कंटीन्यू करेंगे ?

श्री रजनी रंजन साहू : महोदय, अब एडजार्न कीजिए, 5.30 बज गए हैं।

श्री कृष्ण लाल शर्मा (हिमाचल प्रदेश) : उपसभाध्यक्ष महोदय, मैं संक्षेप में केवल दो-तीन बातें कहना चाहूंगा। दुर्भाग्यवश बिहार में जो कुछ हो रहा है उसका संकेत हमें इस बात से लेना चाहिए कि अगर हमने इलक्शन कमीशन के इस सुझाव को मान लिया होता कि चुनाव से पहले फोटो आइडेंटिटी कार्ड बना दिए जाते तो शायद यह स्थिति पैदा न होती, लेकिन इस तरफ कांग्रेस ने भी ध्यान नहीं दिया, बाकी पार्टियों ने भी ध्यान नहीं दिया और नतीजा यह हुआ कि फोटो आइडेंटिटी कार्ड का विषय खटाई में चला गया और म समझता हूं कि जिस दिन सुप्रीम कोर्ट में यह फैसला हो गया कि चुनाव बिना फोटो आइडेंटिटी कार्ड के हो

सकते हैं, उस दिन से बिहार के मुख्य मंत्री ने इसको अपनी व्यक्तिगत विजय मान लिया और उन्होंने यह समझ लिया कि अब चूंकि फोटो आइडेंटिटी कार्ड नहीं हैं, अब जो भी चाहे हम कर सकते हैं और इसमें कोई रुकावट नहीं है। यह एक बिल्कुल अपवाद है कि इतनी ज्यादा फोर्स बिहार में भेजी गई, बाकी जगह भेजने की जरूरत नहीं पड़ी, लेकिन इसके बावजूद भी जितनी शिकायतें बिहार से पोलिंग के बारे में इलैक्शन कमीशन के पास, गवर्नमेंट के पास, पार्टियों के पास हैं, उतनी शायद ही देश के किसी और हिस्से के बारे में हों। मैं अपनी बहन सरला माहेश्वरी से पूछना चाहूंगा कि वे कहां गई थीं, उन्होंने कहा कि कोई ऐसी स्थिति नहीं है? मैं गया था इमामगंज में, इमामगंज में हमारी एक महिला प्रत्याशी हैं—शकीला भारती—उसका वहां से अपहरण कर लिया गया था। 48 घंटे तक उनको एम.सी.सी. के लोगों ने कैद में रखा और यह लालू सरकार जो बहुत अपनी डींगें मारती है कि हम बड़े बहादुर हैं, वहां कुछ नहीं कर सकी और मुझे अपने वामपंथी भाइयों से कहना है कि उसी एरिया में, वे चाहें तो पता लगा लें, पांच जीपें वामपंथी लोगों की जलाई गई। इसके बारे में रिपोर्ट आई है और अखबारों में छपी है और उसके बाद भी अगर हम इस बात का समर्थन करने के लिए तैयार हैं तो... (व्यवधान)

श्री नीलोत्पल बसु (पश्चिमी बंगाल): उपसभाध्यक्ष महोदय, अगर मुझे आप एक मिनट के लिए इजाजत दें तो मैं कुछ कहना चाहता हूं।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Sharma, are you yielding?

SHRI KRISHAN LAL SHARMA: No, I am not yielding.

SHRI NILOTPAL BASU: Mr. Vice-Chairman, Sir, we are not responding to the kind of questions that are coming up, but we would like to point out that in Chatra assembly constituency, it is the CPI(M) candidate who has been killed in the election process and we know that there is a reign of terror by the Maoist Communist Centre which is in league with all the forces which want to scuttle the elections. We want to fight. It out politically... (*Interruptions*)... The Laloo Prasad Yadav Government is not responsible for that. Earlier also we had pointed out that the way to fight extremism is not by the use of gun alone, by authoritative dictum from people like Shri T. N. Seshan, but it has to be fought at the political level aslo and by addressing the socio-economic concerns of the poorer sections of the society...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Sharma, now you conclude.

SHRI NILOTPAL BASU: Consequently, you have to fight the BJP which portrays such forces in the polity of the country.

SHRI KRISHAN LAL SHARMA: Sir, I will only say that my allegation is that there is a connivance between the Laloo Yadav Government and the MCC. Both Mr. Laloo Yadav and the MCC want to create a reigon of terror. They want to rig the elections and win the elections. In this atmosphere. I am not of the opinion that this is being done in connivance with any other party. Both of them are having the same objective to create a reign of terror. So, what I want to say is that nobody is happy with the spilling-over of the elections for such a long time. हममें से कोई खुश नहीं है।....(व्यवधान)....

श्री एस० जयपाल रेड्डी : आप खुश है।

श्री कृष्ण लाल शर्मा . हम खुश नहीं है, आप खुश हैं। आपको आज भी लगता है कि स्पिल ओवर होने से लालू को फायदा हो रहा है। आप बाहर मे अपोज करते हैं लेकिन अन्दर से आप खुश हैं। जितना टाइम हो रहा है, मुझे यह लग रहा है. . .

Sir, the entire election exercise is beocming futile. It is losing its relevance.

और हम यह चाहते हैं कि यह सारा इलैक्शन प्रेजीडेंट रूल के अन्दर होना चाहिए था। हमने इसीलिए यह बात पहले से उठाई थी।

I will just say two more sentences and I will finish my speech. The Supreme Court—this is no political party—when the postponement of elections was challenged by the Bihar Government before it, made some remark and what was its remark? My friend, Shri Chaturvedi, referred to it and I quote: "Does the Bihar Government need any outsider to tell them what is happening in their State?" It told the Advocate General of the State, "Go back to your State and set the house in order." Then he said that there was a report, the Intelligence Bureau's report that the situation in Bihar was improving. Then, the hon. Judge said. "Then, remove the word 'intelligence'. It may not be a report of any intelligent person that the situation in Bihar is improving." These are the remarks of the Supreme Court and not of any political party. Just imagine how the Supreme Court has remarked.

जिस सुप्रीम कोर्ट ने इनको वर्डिक्ट दिया कि बगैर आईडेंटिटी कार्ड के चुनाव हो सकते हैं उसी सुप्रीम कोर्ट ने कौन से रिमार्क्स दिए हैं इस पर जरा गहराई से सोचना चाहिए। इलैक्शन कमीशन पर आरोप लगाना आसान है। लेकिन अब यह कह रहे हैं कि 85 फीसदी लोग हमारे साथ हैं। यह मैसेज उड़ीसा तक तो पहुंचा नहीं। उड़ीसा में तो जनता दल 85 फीसदी लोगों को आर्गनाईज नहीं कर सका और बिहार का मैसेज तो वहां तक पहुंचा ही नहीं और वहां हार गए। क्या सिर्फ बिहार के अन्दर ही यह मैसेज जा रहा है? मुझे यह कहना है कि बिहार में जो कुछ हो रहा है, इलैक्शन कमीशन को भी कुछ नहीं करने दिया जा रहा है। सब कुछ करने के बाद भी यह एक्सरसाईज़ हम चाहते हैं कि किसी तरह से पूरी हो जाए। हम सब चाहते हैं कि इलैक्शन हो जाएं, कम्प्लीट हो जाएं तथा सब लोग कोआपरेट करें और जो इलैक्शन कमीशन कर रहा है उसम कोआपरेट करना चाहिए। उसके रास्ते में अड़चनें डालकर हम और चीजों को बिगाड़ रहे हैं, उसको सुधार नहीं रहे हैं। इसलिए मेरा यह कहना कि फ्री एंड फेयर इलैक्शन कराने के लिए इलैक्शन कमीशन की जो रेस्पोंसिबिलिटी है उसमें हम कोआपरेट करें और लालू प्रसाद यादव जी अपने एटीट्यूड को कुछ बदलें, ताकि लोगों के अन्दर जो उन्होंने इमेज बनाई है कि वह इस तरह से कोई भी फ्री एंड फेयर इलैक्शन नहीं कराने वाली एक ही टेट —बिहार, है बाकी किसी स्टेट पर यह आरोप नहीं है। तो अगर यह इमेज बदल जाए तो अच्छा होगा, जनता दल के इंटरेस्ट में होगा, लालू प्रसाद जी के इंटरेस्ट में होगा, फ्री एंड फेयर इलैक्शन के इंटरेस्ट मे होगा। इसलिए

let us co-operate for holding a free and fair election in Bihar.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Ram Jethmalani.

SHRI RAM JETHMALANI (Maharashtra): Thank you, Sir, for giving me 2-3 minutes to share my thoughts with Shri Ahluwalia. First of all, I must say that I do not know whether he is improving or I am degenerating but we both seem to be getting closer.

SHRI S. JAIPAL REDDY: Vice-Chairman, Sir, both the persons are same.

SHRI RAM JETHMALANI: There is no doubt whatsoever that Bihar today does present a very singular state of affairs. It is very distressing

and I cannot equate the situation in Bihar with the rest of the country at all and that would be wrong. But, on the other hand, what is happening in the Chief Minister of the State Government has done it. It is the symptom of the geneful criminalisation of politics which has taken place all over the country. With the general decline of standards, our democracy is under a very great strain and this strain is throughout the country and what is happening in Bihar is only the symptom. There is no use drawing any political mileage out of what is happening there. On the other hand, the conduct of the Chief Election Commissioner today is under some kind of a scrutiny or attack. I must disclose to this. House that in the public interest litigation in the Supreme Court, I have acted on behalf of the party other than Shri Seshan. I have supported the stand of Mr. Seshan in the Supreme Court With this disclosure, I must say that Mr. Seshan is a Constitutional authority and unless there are extremely aggravating or very grave situations this House really should not comment upon the conduct of this functionary. Unless there are extremely aggravating and grave circumstances this House really should not comment upon the conduct of this functionary. Sir, he is living under a microscope today, first the microscope of public opinion. Then there is the constant microscope of the Supreme Court. The Supreme Court is constantly watching what the Chief Election Commissioner is doing and on the slightest pretext the matter goes to the Supreme Court. The Supreme Court either supports him or sometimes says things against him. Speaking for myself, Sir, I am myself typical of some of the things which he does. But, Sir, all independent; honest people have some crankiness about them and that crankiness is a phenomen on which has to be tolerated and must be over looked. If you are all the time in a state of conformity and compliance with the rest of the world, you will never be able to function independently. Sir, I cannot withhold my admiration for the kind of work which Mr. Seshan is doing. But on the other hand, Mr. Seshan cannot go on indiscriminately postponing the elections. And if today the election has been postponed it has been postponed with the implied concurrence of the Supreme Court and once the Chief Election Commissioner who himself is an independent Constitutional authority supported by the Supreme Court in this matter, supported impliedly by the Supreme Court. I do not think it behaves us because we are not in a position to take the kind of decisions which by judicial methods. Supreme Court is in a position to do. Elections have to be held, elections which are fair and which in every respect, are free from every kind of infirmity and they will be held. But I do wish to suggest and this is a matter of great importance that the postponement of elections and the technical expiry of the period of the legislature, the tenure of legislature, cannot be used as a pretext for enforcing President's Rule in the State. President's Rule cannot be enforced and Sir, I am very surprised that my dear distinguished friends sitting in the BJP have occasionally raised these cries, "Please impose President's Rule " Their Governments were dismissed and I had to defend them in the Supreme Court, I raised arguments for the sustenance of those Governments and against the action of the President in dissolving those Governments. Those very arguments are today beings repudiated by my friends in the BJP. They must realise the inconsistency of our stand. If the action of the Chief Election Commissioner is in accordance with the Constitution then what is happening in Bihar is—in accordance with Constitution and, therefore, it cannot be said that the Government of the State is not being carried on in accordance with the provisions of the Constitution. Therefore, there is no case for imposition of President's Rule under Article 356. This the ruling party must understand and those who want the Lajoo Prasad Government to

disappear like this, they shhould also understand that it is not a case for the President's Rule being imposed. Sir, I do suggest; hope things will take a better turn now, the elections have been completed, they will in due course be completed but let us not do anything which denigrates a very, very important functionary who is the linchpin of our democracy and our whole system of rule of law, the Chief Election Commissioner. Let us today strengthen his hands rather than weaken his hands. With these observations, Sir; I think the House will take the proper decision that it ought to.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Md. Afzal. Please be brief.

SHRI RAM JETHMALANI: Sir, may I take just half a second only. Only this afternoon a point was raised as to who is going to sanction the expenditure. Now, Sir, so far as the expenditure is concerned with the combined effect of Articles 206 and 213 of the Constitution, the Governor by ordinance is entitled to make a provision and it in no reason for imposing President's Rule at all because the only condition for exercising the ordinance making power of the Governor is that the Assembly should not be in session if it does not exist, it is not in session and if it is not in session, the Governor is entitled to exercise all powers which the legislature could have exercised under Article 206. Therefore please do not use this as a pretext for demolition of a constituted Government of the State.

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman. Mr. Ram Jethmalani, apart from being a senior Member of the House is also a legal luminary. I would like to seek his opinion on one count. When there is a Chief Minister, can the Governor on his own without the knowledge of the Chief Minister, send a report to the Election Commission.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, Mr. Afzal.

SHRI S. JAIPAL REDDY: Sir.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Jaipal Reddy, you are a senior Member. You know it. I cannot compel him to express a legal opinion.

SHRI S. JAIPAL REDDY: I am not compelling him, Mr. Vice-Chairman, Sir. I am trying to impel him.

THE VICE-CHAIRMAN (SHRI MD. SALIM): He has already spoken Yes, Mr. Afzal.

SHRI S. JAIPAL REDDY: Let him respond, Mr. Vice-Chairman, Sir; because this is a very crucial aspect, the latest action of the Election Commission. I, unfortunately, do not share the admiration of Mr. Ram Jethmalani for the present incumbent. Mr. Ram Jethmalani has great weaknesses for many people and Mr. Seshan is among his weaknesses. But the point remains whether the Governor can make an independent report with the Chief Minister around, behind his back and without his knowledge.

SHRI GURUDAS DAS GUPTA: Sir, the legal luminary seems to have lost his judgement.

THE VICE-CHAIRMAN (SHRI MD. SALIM): No, no. Mr. Jetmalani has already spoken.

SHRI S. JAIPAL REDDY: I request him.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Afzal, would you like to say something? Please be brief. (*Interruptions*).

SHRIMATI MARGARET ALVA: Sir. ..(*Interruptions*) Up to what time are we going to sit?

THE VICE-CHAIRMAN (SHRI MD. SALIM): He is the last speaker.

SHRI S. JAIPAL REDDY: Madam. Mr. Ram Jethmalani is no Minister. Therefore, he is not obliged to answer my query. I, as a fellow Member, sought a clarification, an explanation from him.

SHRIMATI MARGARET ALVA: Mr. Jaipal Reddy, what I said was that you are free to take his legal advice outside the House.

AN HON. MEMBER: After Paying the fees.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, Mr. Afzal. (*Interruptions*). Order, please. Mr. Afzal. please be brief.

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : वाइस चेयरमैन साहब, आइन ने और संविधान ने इलैक्शन कमीशन को पुरअमन आजादाना और ईमानदाराना करने का अख्तियार दिया है। उनको कंस्टीट्यूशनल अथोरिटी है। जाहिर है हम उनके कंडक्ट पर बहस नहीं कर सकते यहां पर। लेकिन जब भी कोई सरकारी इदारा कोई कदम उठाता है तो उसके कंडक्ट पर बहस पूरे मुल्क में होती है जैसा कि राम जेठमलानी जी ने कहा कि आज अवाम की नजरें इलैक्शन पर लगी हुई हैं, सुप्रीम कोर्ट की नजरें लगी हुई हैं। यह अलग बात है कि हम कुछ मजबूरियों के बिना पर यहां पर उनके कंडक्ट को डिसकस नहीं कर सकते। लेकिन कुछ सवाल पैदा होते हैं उनके इकदामात से। मैं आपके माध्यम से यह बात जानना चाहता हूं. यह सवाल रखना चाहता हूं कि जब महाराष्ट्र गुजरात, उड़ीसा, मणिपुर, बिहार वगैरह के इलैक्शन अनाउन्स हुए तो तारीखों का एलान हुआ। उसके साथ-साथ यह भी एलान हुआ कि काउंटिंग किस दिन होगी। इस बात का ख्याल रखा गया कि जब सब जगह इलैक्शन मुकम्मल हो जायेंगे तब उसकी काउंटिंग की जायेगी। इसका मकसद यह था जब काउंटिंग हो तो किसी एक इलैक्शन के, किसी एक स्टेट के रिजल्ट का असर दूसरे पर न पड़े।

श्री प्रमोद महाजन (महाराष्ट्र) : आरीजनल शड्यूल में तो यह भी नहीं था।

श्री मोहम्मद अफजल उर्फ मीम अफजल : लेकिन बाद में इलैक्शन को री-शैडयूल बार-बार किया गया। मुझे एसा लगता है इसमें यह नतीजा शायद कुछ लोगों ने निकाला कि इससे बिहार इलैक्शन को मुतासिर कर सकते हैं। मैं इस बात से बिल्कुल एग्री करता हूं जो आनरेबल मैम्बर ने कहा कि बिहार की जो मौजूदा जनता दल की सरकार है अगर उसको लोगों का समर्थन है तो कल भी रहेगा, परसों भी रहेगा। मैंने तीन हजार किलोमीटर का तकरीबन सफर किया बिहार में इलैक्शन के दौरान। मैं यह बताना चाहता हूं कि इस तीन हजार किलोमीटर के सफर में मैंने 44 से ज्यादा कंस्टीट्यूएंसीज कवर की। मैंने एक भी कंस्टीट्यूएंसी में नहीं देखा, चाहे भारतीय जनता पार्टी की पब्लिक मीटिंग हो, कांग्रेस की पब्लिक मीटिंग हो या हमारी पब्लिक मीटिंग हो वह डिस्टर्ब्ड हुई हो। लेकिन कुछ इलाकों में यकीनन डिस्टरबेंस हुई है इससे मैं इन्कार नहीं कर रहा हूं। वैसे इलाके तमाम हिन्दुस्तान में हैं जहां पर डिसटरबस होती है। कश्मीर में इतना डिस्टरबेंस है कि आप इलैक्शन करा नहीं सकते चाहे आप कितनी भी ताकत लगा लें, फौज लगा लें, आप नहीं करा सकते इलैक्शन। अगर बिहार में कुछ इलाके ऐसे हैं तो बाकी इलाकों के लोगों को उनके डेमोक्रेटिक राइट से महरूम नहीं कर सकते। मैं एक बुनियादी बात पूछना चाहता हूं। यह बात सही है कि हम इलैक्शन कमीशन के कंडक्ट को बहस में नहीं ला सकते लेकिन जो इकदामात किये हैं उसके बारे में

कहना चाहता हूं कि दिल्ली के अंदर जब चुनाव हुए मैं उससे पहले वोटर्स लिस्ट के अंदर से तरीबन साढ़े चार लाख लोगों के नाम निकाले हुए थे। मैंने इस सवाल को पार्लियामेंट में उठाया था और...

شری محمد افضل عرف م۔ افضل: "جاری": میں نے اس سوال کو پارلیمنٹ میں اٹھایا تھا اور...

THE VICE-CHAIRMAN (SHRI MD SALIM): This is not relevant.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: Sir, this is very important. बुनियादी तौर पर हिन्दुस्तान के शहरियों को वोट के हक से महरूम किया जाए ऐसा कोई काम इलेक्शन कमीशन की तरफ से नहीं होना चाहिए। लेकिन इलेक्शन कमीशन ने एक नोटिस भेजा और उसके बाद वोटर लिस्ट से नाम खारिज कर दिए गए। बाद में जब कोर्ट में गए तो इलेक्शन कमीशन ने पूरी जन-गणना कराई और उसमें चार लाख लोगों के नाम बढ़ गए। तो मैं जानना चाहता हूं कि दिल्ली में जो आज सरकार है उसमें चार लाख लोगों ने वोट नहीं दिया। क्या कभी इलेक्शन कमीशन ने इस पर कभी गौर किया? मैं सिर्फ यह कहना चाहता हूं कि कुछ एकदामात ऐसे हैं जिनके कारण शक की सुई उस तरफ जाती है। आज बिहार के अंदर, हमारे साही जी अभी कह रहे थे कि बहुत बड़ा बवाल हुआ है। मैं आपको बताना चाहता हूं कि मैंने होम मिनिस्ट्री से एक सवाल पूछा था जब लालू प्रसाद यादव की सरकार को तीन साल हुए थे कि बिहार में एवरेज दंगे कितने होते थे? 40–50 एवरेज दंगे हर साल हुआ करते थे और लालू प्रसाद के शासन के तीन साल के दौर में 18 दंगे हुए, यह जवाब होम मिनिस्ट्री ने दिया था, यह जवाब लालू प्रसाद ने नहीं दिया था कि 18 दंगे हुए थे जिनमें सीतामढ़ी का बड़ा दंगा शामिल था बाकी सब माइनर दंगे थे। पूरे मुल्क के अंदर पिछले इलेक्शन में 90 लोगों की डेथ हुई थी और तीन हजार से ज्यादा पोलिंग बूथ कैप्चर हुए थे। आज जो इलेक्शन हुआ है, मैं यह जानना चाहता हूं कि उसमें कितनी डेथ हुई है, मैं यह नहीं कह रहा हूं कि ये जो कम हुई यह अच्छा हुआ, बिल्कुल भी नहीं होनी चाहिए थीं, जैसे शर्मा जी ने कहा। लेकिन क्या पिछले इलेक्शन के मुकाबले में यह इलेक्शन ज्यादा शांतिपूर्ण था या नहीं था, यह आप रिकार्ड उठाकर देख लीजिए। बार-बार रीशेड्यूलिंग करके इस तरह से अवाम को परेशान करना—मैंने अपनी आंखों से देखा कि 20–20, 25–25 किलोमीटर लोग पैदल चल रहे हैं। बिहार में जितने ट्रक हैं, व्हैकिल हैं उन सब पर कब्जा कर लिया है। यहां तक कि प्राइवेट व्हैकिल पर भी कब्जा कर लिया है। जब कोर्ट ने स्टे दिया तब इलेक्शन कमीशन ने यह काम करना बंद कर दिया वरना प्राइवेट व्हैकिल पर भी कब्जा कर रखा था। वहां पर जाने के लिए कोई साधन नहीं था। वहां पर एक स्थान से दूसरे स्थान पर नहीं जा सकते थे।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Don't elaborate. Make your point.

श्री मोहम्मद अफजल उर्फ मीम अफजल : अगर हम इलेक्शन कमीशन के कंडक्ट को डिसकस नहीं कर सकते तो इस पर अफसोस करने के अलावा मैं कुछ नहीं कह सकता। मैं आखिर में एक ही बात कहूंगा कि यह सदन...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please conclude, Mr. Afzal.

श्री एस० एस० अहलुवालिया : उपसभाध्यक्ष महोदय, व्हैकिल गवर्नमेंट सीज करती है, इलेक्शन कमीशन नहीं करता है। यह पता होना चाहिए।

†[ ] Transliteration in Arabic Script.

श्री मोहम्मद अफजल उर्फ मीम अफजल : अगर सीज दो या तीन चार महीने तक करेंगे तो लोगों को कितनी सुविधा होगी।

मेरा सजेशन है और मेरी यह डिमांड है कि पार्लियामेंट की एक कमेटी बनाई जाय, तमाम पार्टियों के बड़े लीडर बैठकर इस मामले पर संजीदगी से बहस करें। हमारा सवाल यह है कि सिर्फ उड़ीसा और बिहार के अंदर ही रीशैडयूलिंग क्यों की गयी ? बाकी जगहों पर जैसे मणीपुर में क्यों नहीं किया ? वहां पर वाइलेंस हुए थे।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please conclude.

श्री मोहम्मद असफजल उर्फ मीम अफजल : मैं आखिरी बात बोल रहा हूं और उसके बाद खत्म कर रहा हूं। इलेक्शन कमीशन के बारे में मुल्क के अंदर लोगों की एक जबरदस्त ओपीजिशन थी और आज सारे पोलिटीशियन इलेक्शन कमीशन के खिलाफ एक जुमला बोलने से भी डरते हैं। मैं यह कहना चाहता हूं कि इलेक्शन कमीशन ने बिहार में जो कुछ किया है उसके बाद लोगों का उसके बारे में वह राय नहीं है, जो पहले थी। आप इसको कबूल करें या न करें। लेकिन अवाम के बीच जाकर आप देख लीजिये तब आपको इस बात का पता लगेगा कि इससे इलेक्शन कमीशन का जो साख थी वह असरअंदाज हुई है। इसलिये मैं आपसे कहूंगा कि एक कमेटी बनाई जाय क्योंकि आगे पार्लियामेंट के इलेक्शन होने हैं। अगर आज आप एक स्टेट में इलेक्शन नहीं करा सकते अहलुवालिया जी ने बहुत सही प्वाइंट उठाया— आज की बात तो हम बर्दाश्त कर देंगे और 25 और 28 में इलेक्शन हो जाएगा और सरकार बनेगी। लेकिन सवाल यह है कि अगर इस परंपरा को जारी रखा गया तो आज इस पूरे मुल्क के अंदर पार्लियामेंट के इलेक्शन नहीं करा सकते। मैं यहां पर मिसाल देना चाहता था लेकिन नहीं दूंगा। कुछ इंडिविजुअल राज्य सभा के मेंबर को लेकर इलेक्शन कमीशन जो व्यवहार किया है, सलेक्टिव तरीके से उससे अब हमको लग रहा है...

THE VICE-CHAIRMAN (SHRI M.D. SALIM) Please conclude, Mr. Afzal.

THE VICE-CHAIRMAN: Please conclude.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Don't expand the matter. Please conclude.

THE VICE-CHAIRMAN (SHRI M.D. SALIM): The House stand adjourned till 11 a.m., tomorrow.

The House adjourned at fifty-five minutes past-five of the clock, till eleven of the clock, on Friday, the 24th March, 1995.

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैं अपनी बात को खत्म कर रहा हूं। मैं कहना चाहता हूं कि पार्लियामेंट के तमाम पार्टियों के लीडरों की एक कमेटी बनाई जाय और तमाम लीडर्स को इलेक्शन कमीशन से बात करनी चाहिए कि जो तरीका उसने अख्तियार किया है क्या वह सही है या गलत है।

شری محمد افضل عرف م۔ افضل: "اتر پردیش": وائس چیرمین صاحب۔ آئین نے اور سمودھان نے الیکشن کمیشن کو پرامن آزادانہ اور ایماندارانہ کرنے کا اختیار دیا ہے۔ ان کو کانسٹی ٹیوشنل اتھارٹی ہے۔ ظاہر ہے کہ ہم ان کے کنڈکٹ پر بحث نہیں کر سکتے یہاں پر۔ لیکن جب بھی کوئی سرکاری ادارہ کوئی قدم اٹھاتا ہے تو اس کے کنڈکٹ پر بحث پورے ملک میں ہوتی ہے۔ جیسا کہ رام جیٹھملانی نے کہا کہ آج عوام کی نظر میں الیکشن

پر لگی ہوئی ہیں۔ سپریم کورٹ کی نظریں لگی ہوئی ہیں۔ یہ الگ بات ہے کہ ہم کچھ مجبوریوں کی بنا پر یہاں پر ان کے کنڈکٹ رول ڈسکس نہیں کر سکتے۔ لیکن کچھ سوال پیدا ہوتے ہیں ان کے اقدامات سے۔ میں آپ کے مادھیم سے یہ بات جاننا چاہتا ہوں۔ یہ سوال رکھنا چاہتا ہوں کہ جب مہاراشٹر گجرات۔ اڑیسہ۔ منی پور۔ بہار وغیرہ کے الیکشن اناؤنس ہوئے تو تاریخوں کا اعلان ہوا۔ اس کے ساتھ ساتھ یہ بھی اعلان ہوا کہ کاؤنٹنگ کس دن ہوگی۔ اس بات کا خیال رکھا گیا کہ جب سب جگہ الیکشن مکمل ہو جائیں گے تو اس کی کاؤنٹنگ کی جائیگی اس کا مقصد یہ تھا جب کاؤنٹنگ ہو تو کسی ایک الیکشن کے۔ کسی ایک اسٹیٹ کے رزلٹ کا اثر دوسرے پر نہ پڑے۔

شری پرمود مہاجن: انٹرنیشنل شیڈولڈ میں تو بھی نہیں تھا۔

شری محمد افضل عرف م۔ افضل: لیکن بعد میں الیکشن کو ری۔ شیڈول بار بار کیا گیا۔ مجھے ایسا لگتا ہے۔ اس سے یہ نتیجہ شاید کچھ لوگوں نے نکالا کہ اس سے بہار الیکشن کو متاثر کر سکتے ہیں میں اس بات سے بالکل ایگری کرتا ہوں جو آنریبل ممبر نے کہا کہ بہار کی جو موجودہ جنتا دل کی سرکار ہے اگر اس کو لوگوں کا سمرتھن ہے تو کل بھی رہے گی۔ پرسوں بھی رہے گی۔ میں نے تین ہزار کلومیٹر کا تقریباً سفر کیا بہار میں الیکشن کے دوران۔ میں یہ بتانا چاہتا ہوں کہ اس تین ہزار کلومیٹر کے سفر میں میں نے ۴۴ سے زیادہ کانسٹی ٹیونسیز کور کیں۔ میں نے ایک بھی کانسٹی ٹیونسی میں نہیں دیکھا۔ چاہے بھارتیہ جنتا پارٹی کی پبلک میٹنگ ہو۔ کانگریس کی پبلک میٹنگ ہو یا ہماری پارٹی کی پبلک میٹنگ ہو وہ ڈسٹربڈ ہوئی ہو۔ لیکن کچھ علاقوں میں یقیناً ڈسٹربنس ہوئی ہے اس سے میں انکار نہیں کر رہا ہوں۔ ویسے علاقے تمام ہندوستان میں ہیں جہاں پر ڈسٹربنس ہوتی ہے۔ کشمیر میں اتنا ڈسٹربنس ہے کہ آپ الیکشن کرا نہیں سکتے۔ چاہے آپ کتنی بھی طاقت لگا لیں۔ فوج لگا لیں۔ آپ نہیں کرا سکتے الیکشن۔ اگر بہار میں کچھ علاقہ ایسے ہیں تو باقی علاقہ کے لوگوں کو ان کے ڈیموکریٹک رائٹ سے محروم نہیں کر سکتے میں ایک بنیادی بات پوچھنا چاہتا ہوں۔ یہ بات صحیح ہے کہ ہم الیکشن کمیشن کے کنڈکٹ کو بحث میں نہیں لا سکتے۔ لیکن جو اقدامات کئے ہیں اس کے بارے میں کہنا چاہتا ہوں کہ دلی کے اندر جب چناؤ ہوئے تھے اس سے پہلے ووٹرس لسٹ کے اندر سے تقریباً ساڑھے چار لاکھ لوگوں کے نام نکالے ہوئے تھے

شری محمد افضل عرف م۔ افضل "جاری" بنیادی طور پر ہندوستان کے شہریوں کو ووٹ کے

†[ ] Transliteration in Arabic Script.

حق سے محروم کیا جائے ایسا کوئی کام الیکشن کمیشن کی طرف سے نہیں ہونا چاہیے۔ لیکن الیکشن کمیشن نے ایک نوٹس بھیجا اور اس کے بعد ووٹر لسٹ سے نام خارج کر دیے گئے۔ بعد میں جب کورٹ میں گئے تو الیکشن کمیشن نے پوری جن گننا کرائی اور اس میں چار لاکھ لوگوں کے نام بڑھ گئے۔ تو میں جاننا چاہتا ہوں کہ دلی میں جو آج سرکار ہے اس میں چار لاکھ لوگوں نے ووٹ نہیں دیا۔ کیا کبھی الیکشن کمیشن نے اس پر کبھی غور کیا۔ میں صرف یہ کہنا چاہتا ہوں کہ کچھ اقدامات ایسے ہیں جن کے کارن شک کی سوئی اس طرف جاتی ہے۔ آج بہار کے اندر ہمارے ساتھی جی ابھی کہہ رہے تھے کہ بہت بڑا بلوہ ہوا ہے۔ میں آپ کو بتانا چاہتا ہوں کہ ہم ہوم منسٹری سے ایک سوال پوچھا تھا جب لالو پرساد یادو کی سرکار کو تین سال ہوئے تھے کہ بہار میں ایوریج دنگے کتنے ہوئے تھے۔ ۴۰-۵۰ ایوریج دنگے ہر سال ہوا کرتے تھے اور لالو پرساد کے شاسن کے تین سال کے دور میں ۱۸ دنگے ہوئے یہ جواب ہوم منسٹری نے دیا تھا۔ یہ جواب لالو پرساد نے نہیں دیا تھا کہ ۱۸ دنگے ہوئے تھے۔ جن میں سیتامڑھی کا بڑا دنگا شامل تھا باقی سب مائنر دنگے تھے۔ پورے ملک کے اندر پچھلے الیکشن میں ۹۰ لوگوں کی ڈیتھ ہوئی تھی اور تین ہزار سے زیادہ پولنگ بوتھ کیپچر ہوئے تھے۔

†[ ] Transliteration in Arabic Script.

آج جو الیکشن ہوا ہے میں یہ جاننا چاہتا ہوں کہ اس میں کتنی ڈیتھ ہوئی ہیں۔ میں یہ نہیں کہہ رہا ہوں کہ یہ جو کم ہوئی یہ اچھا ہوا۔ بالکل نہیں ہونی چاہیے تھی۔ جیسا کہ شرما جی نے کہا۔ لیکن کیا پچھلے الیکشن کے مقابلے یہ الیکشن زیادہ شانتی پورن تھا یا نہیں تھا۔ یہ آپ ریکارڈ اٹھا کر دیکھ لیجیے۔ بار بار ری شیڈولنگ کر کے اس طرح سے عوام کو پریشان کرنا۔ میں نے اپنی آنکھوں سے دیکھا کہ ۲۰-۲۰-۲۵ کلومیٹر لوگ پیدل چل رہے ہیں۔ بہار میں جتنے ٹرک ہیں وہیکل ہیں ان سب پر قبضہ کر لیا ہے۔ یہاں تک کہ پرائیویٹ وہیکل پر بھی قبضہ کر لیا ہے جب کورٹ نے اسٹے دیا تب الیکشن نے یہ کام کرنا بند کر دیا ورنہ پرائیویٹ وہیکل پر بھی قبضہ کر رکھا تھا۔ وہاں پر جانے کے لیے کوئی سادھن نہیں تھا۔ وہاں پر ایک استھان سے دوسرے استھان پر نہیں جا سکتے تھے۔

THE VICE-CHAIRMAN (SHRI M. D. SALIM): Dont elaborate. Make your point

شری محمد افضل عرف م. افضل: اگر ہم الیکشن کمیشن کے کنڈکٹ کو ڈسکس نہیں کر سکتے تو اس پر افسوس کرنے کے علاوہ میں کچھ نہیں کہہ سکتا۔

میں آخر میں ایک ہی بات کہوں گا کہ

THE VICE-CHAIRMAN (SHRI MD SALIM): Please conclude, Mr. Afzal.

شری ایس۔ ایس۔ آہلووالیہ : اپ سبھا ادھیکش مہودے۔ وہ سیکل گورنمنٹ سیز کرتی ہے۔ الیکشن کمیشن نہیں کرتا ہے۔ یہ پتہ ہونا چاہیے۔

شری محمد افضل عرف م۔ افضل : اگر سیز دو دو تین تین مہینے تک کریں گے تو لوگوں کو کتنی سویدھا ہوگی ؟

میرا یہ سجیشن ہے اور میری یہ ڈیمانڈ ہے کہ پارلیمنٹ کی ایک کمیٹی بنائی جائے۔ تمام پارٹیوں کے بڑے لیڈر بیٹھ کر اس معاملے پر سنجیدگی سے بحث کریں۔ ہمارا سوال یہ ہے کہ صرف اڑیسہ اور بہار کے اندر ہی۔ ری شڈولنگ کیوں کی گئی۔ باقی جگہوں پر جیسے منی پور میں کیوں نہیں کیا۔ وہاں پر وائلنس ہوئے تھے۔

THE VICE-CHAIRMAN: Please conclude.

شری محمد افضل عرف م۔ افضل : [illegible] بات بول رہا ہوں اور اس کے بعد ختم کر رہا ہوں۔ الیکشن کمیشن کے خلاف ایک جملہ بولنے سے بھی ڈرتے ہیں۔ میں یہ کہنا چاہتا ہوں کہ الیکشن کمیشن نے بہار میں جو کچھ کیا ہے۔ اس کے بعد لوگوں کی اس کے بارے میں جو

THE VICE-CHAIRMAN (SHRI MD. SALIM): Don't expand the matter. Please conclude.

†[ ] Transliteration in Arabic Script.

[illegible] نہیں ہے۔ آپ اس کو قبول کریں یا نہ کریں لیکن عوام کے بیچ جاکر آپ دیکھیے تو آپ کو اس بات کا پتہ لگے گا کہ اس سے الیکشن کمیشن کی جو گریما تھی وہ کافی متاثر ہوئی ہے۔ اسی لیے میں آپ سے کہوں گا کہ ایک کمیٹی بنائی جائے کیونکہ آگے پارلیمنٹ کے الیکشن ہونے ہیں۔ اگر آپ کسی ایک اسٹیٹ میں الیکشن نہیں کرا سکتے۔ آہلووالیہ جی نے بہت صحیح پوائنٹ اٹھایا۔ آج کی بات تو ہم برداشت کریں گے اور ۲۵ اپریل ۲۸ میں الیکشن ہو جائے گا اور سرکار بنے گی لیکن سوال یہ ہے کہ اگر اس پرمپرا کو جاری رکھا گیا تو آج اس پورے ملک کے اندر پارلیمنٹ کے الیکشن نہیں کرا سکتے۔ میں یہاں پر مثال دینا چاہتا تھا۔ لیکن نہیں دوں گا۔ کچھ انڈیجول راجیہ سبھا کے ممبر کو لے کر الیکشن کمیشن نے جو ویوہار کیا ہے سلیکٹیو طریقہ سے ہم کو لگ رہا ہے.....

شری محمد افضل عرف م۔ افضل : میں اپنی بات کو ختم کر رہا ہوں۔ میں کہنا چاہتا ہوں کہ پارلیمنٹ کے تمام پارٹیوں کے لیڈروں کی ایک کمیٹی بنائی جائے اور تمام لیڈرس کو الیکشن کمیشن سے بات کرنی چاہیے کہ جو طریقہ اس نے اختیار کیا ہے وہ صحیح ہے یا غلط ہے۔

"ختم شد"

THE VICE-CHAIRMAN (SHRI MD SALIM): The House stands adjourned till 11 a.m. tomorrow.

The House then adjourned at fifty-five minutes past five of the clock, till eleven of the clock on Friday, the 24th March, 1995.

†[ ]Transliteration in Arabic script.